

C O N T E N T S

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No.24, Tuesday, April 27, 2010/Vaisakha 7, 1932(Saka)**

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PANEL OF CHAIRMEN

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Shri P.C. Chacko

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Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Tuesday, April 27, 2010/Vaisakha 7, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBTITUARY REFERENCES

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of two of our former colleagues, Shri Varkala Radhakrishnan and Shrimati Prabha Rau.

Shri Varkala Radhakrishnan was a Member of the Twelfth, Thirteenth and Fourteenth Lok Sabhas from 1998 to 2009, representing the Chirayinkil Parliamentary Constituency of Kerala.

Earlier, Shri Radhakrishnan was a Member of the Kerala Legislative Assembly from 1980 to 1996 for four terms. During this period, Shri Radhakrishnan adorned the office of Speaker, Kerala Legislative Assembly from 1987 to 1991. He served as the Chairman, Public Accounts Committee, Kerala Legislative Assembly from 1987 to 1989.

An active parliamentarian, Shri Radhakrishnan was a Member of the Committee on Finance; Committee on Subordinate Legislation and the Consultative Committee of the Ministry of Commerce during the Twelfth Lok Sabha. He was a Member of the Committee on Finance; Committee of Privileges and the Consultative Committees, Ministry of Science and Technology and Department of Ocean Development during the Thirteenth Lok Sabha. Shri Radhakrishnan was a Member of the Committee on Labour; Committee on Personnel, Public Grievances, Law & Justice and the Committee of Privileges during the Fourteenth Lok Sabha. He also ably served as a Member of the Panel of Chairmen during the Thirteenth and Fourteenth Lok Sabhas.

Shri Radhakrishnan strove for the welfare of the poor, downtrodden and the deprived sections of the society. He fought against untouchability and other social evils in Kerala and participated in various movements against social exploitation.

Shri Radhakrishnan was actively associated with legal activities for over four decades. He served as the President of the All India Lawyers' Union (AILU),

Kerala State during 1994 and the Kerala State Lawyers' Union for a period spanning over two decades. He also served as the Vice-President of the Kerala Kisan Sabha and the National Council of AILU, Delhi.

Shri Radhakrishnan also authored a book on Parliamentary Practice.

A widely traveled person, Shri Radhakrishnan was a Member of the Indian Parliamentary delegations that attended the Conferences of Commonwealth Parliamentary Association held in Malaysia and Australia in 1987, Barbados in 1989 and Zimbabwe in 1990.

Shri Varkala Radhakrishnan passed away on 26 April, 2010 at Thiruvananthapuram at the age of 83.

Shrimati Prabha Rau was a Member of the Thirteenth Lok Sabha from 1999 to 2004 representing the Wardha Parliamentary Constituency of Maharashtra.

Earlier, Shrimati Rau was a Member of the Maharashtra Legislative Assembly from 1972 to 1989 and then from 1995 to 1999. During this period, Shrimati Rau served as Minister of State for Planning, Industry and Education from 1972 to 1976; Cabinet Minister, Education, Sports and Youth Affairs from 1976 to 1977; Cabinet Minister, Co-operation and Tourism during 1978; and again as Cabinet Minister, Revenue, Cultural Affairs from 1988 to 1990 in the Government of Maharashtra.

Shrimati Rau was a Member of the Committee on External Affairs and the Consultative Committee of the Ministry of Power during the Thirteenth Lok Sabha.

Shrimati Rau had been adorning the Office of the Governor of Rajasthan since 25th January, 2010.

An active social and political worker, Shrimati Rau took special interest in the cooperative movement in Maharashtra and worked for the welfare of farmers. She was a Member of the Co-operative Council, Delhi. She also served as the Chairperson, Maharashtra Commission for Women and the Maharashtra Rifle Association.

Shrimti Prabha Rau passed away on 26 April, 2010 at Delhi at the age of 74.

We deeply mourn the loss of these friends and I am sure the House would join me in conveying our condolences to the bereaved families.

Hon. Members, as you are also aware on 21st April, 2010, two persons were burnt to death and over a dozen others injured when a large number of houses of Dalits were set ablaze by some anti-social elements in Mirchpur village of Hisar district of Haryana.

The House strongly condemns this incident of atrocity on Dalits. The House expresses its heartfelt condolences to the bereaved families and wishes speedy recovery to the injured.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.06 hrs.

The Members then stood in silence for a short while.

MADAM SPEAKER: Question Hour -- Question No.441.

Shrimati Yashodhara Raje Scindia.

SHRIMATI YASHODHARA RAJE SCINDIA (GWALIOR): Q. No. 441....

(Interruptions)

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष महोदया, आपको याद होगा कि आज से तीन दिन पूर्व मैंने इसी सदन में आई.पी.एल. के समूचे घटनाक्रम पर एक जे.पी.सी. गठित किए जाने की मांग को सदन में उठाया था और नेता, सदन ने इस पर अपनी प्रतिक्रिया व्यक्त करते हुए यह कहा था कि वे हमारी भावनाओं से प्रधान मंत्री को अवगत करा देंगे। हम लोग प्रतीक्षा कर रहे थे कि प्रधान मंत्री इस सदन में आएंगे और हमारी मांग के ऊपर अपनी बात कहेंगे, लेकिन आज सुबह मुझे बेहद दुख हुआ, जब मैंने अखबार में यह देखा कि प्रधान मंत्री ने बाहर ही हमारी मांग को नकार दिया है।

अध्यक्षा जी, यह साधारण बात नहीं है, क्योंकि यह एक तरफ सदन की अवमानना का मामला है और दूसरी तरफ भ्रष्टाचार को दबाने का मामला है। ...(व्यवधान)

11.08 hrs.

At this stage Shri Mulayam Singh Yadav, Shri Lalu Prasad and some other hon. Members came and stood on the Floor near the Table.

...(व्यवधान)

श्रीमती सुषमा स्वराज : अध्यक्ष जी, ...(व्यवधान) जो-जो नाम आई.पी.एल. के घटनाक्रम में आ रहे हैं, ...(व्यवधान) आरोप लग रहे हैं, ...(व्यवधान) आप इस मामले का संज्ञान लें और प्रधान मंत्री जी से जवाब मिलना चाहिए। ...(व्यवधान)

MADAM SPEAKER: The Minister is giving his reply.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, the allegations that the hon. Leader of the Opposition is making are not substantiated. It is baseless allegation that *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI V. NARAYANASAMY): Madam, she is making baseless allegation. The
hon. Finance Minister has already responded.... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.09 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

... (Interruptions)

12.0 ¼ hrs.

At this stage Shri Lalu Prasad, Shri Mulayam Singh Yadav and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

12.0 ½ hrs.

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now Papers to be laid on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): On behalf of Shri B.K. Handique, I beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 2010-2011.

(Placed in Library, See No. LT.2230/15/10)

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Handicrafts and Handlooms Development Corporation Limited and the Ministry of Development of North Eastern Region for the year 2010-2011.

(Placed in Library, See No. LT.2231/15/10)

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2008-2009.

- (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT.2232/15/10)

- (b) (i) Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2008-2009.
- (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT.2233/15/10)

- (3) A copy of the Coir Industry (Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. S.O. 597(E) in Gazette of India dated the 16th March, 2010 under sub-section (4) of Section 26 of the Coir Industry Act, 1953.

(Placed in Library, See No. LT.2234/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 77 of the Disaster Management Act, 2005:-

- (1) The National Disaster Response Force, Assistant Commandant, Group 'A' Technical Posts Recruitment Rules, 2010 published in the Notification No. G.S.R. 165(E) in Gazette of India dated the 27th February, 2010.
- (2) The National Disaster Response Force, Group 'B' Technical Posts Recruitment Rules, 2010 published in the Notification No. G.S.R. 166(E) in Gazette of India dated the 27th February, 2010.
- (3) The National Disaster Response Force, Technical Group 'C' Posts Recruitment Rules, 2010 published in the Notification No. G.S.R. 167(E) in Gazette of India dated the 27th February, 2010.

(Placed in Library, See No. LT.2235/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): I beg to lay on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2008-2009, together with Audit Report thereon, under sub-section (4) of Section 34 of the Protection of Human Rights Act, 1993.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT.2236/15/10)

- (3) A copy of the Central Industrial Security Force Director General (Amendment) Recruitment Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 78(E) in Gazette of India dated the 15th February, 2010, under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.

(Placed in Library, See No. LT.2237/15/10)

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:-

- (i) S.O. 2215(E) published in Gazette of India dated the 1st September, 2009, notifying the Special Court of the Special Judge, Central Bureau of Investigation, Assam at Guwahati as the Special Court for purposes of sub-section (1) of Section 11 of the National Investigation Agency Act, 2008, for trial of Scheduled Offences.
- (ii) S.O. 2948(E) published in Gazette of India dated the 18th November, 2009, notifying the Court of District Judge-V (South), Patiala House Court for the National Capital Territory of Delhi as the Special Court for the purposes of sub-section (1) of Section 11 of the National Investigation Agency Act, 2008, for trial of Scheduled Offences.

- (iii) S.O. 3205(E) published in Gazette of India dated the 15th December, 2009, notifying the Special Court-II of the Special Judge, Central Bureau of Investigation, Kerala at Kochi as the Special Court for purposes of sub-section (1) of Section 11 of the National Investigation Agency Act, 2008, for trial of Scheduled Offences.
 - (iv) S.O. 213(E) published in Gazette of India dated the 29th January, 2010, notifying the Special Court, Central Bureau of Investigation, presided over by Hon'ble Judge, Shri Hayat Nagarkar, located in Mumbai as the Special Court for purposes of sub-section (1) of Section 11 of the National Investigation Agency Act, 2008, for trial of Scheduled Offences.
 - (v) The Ministry of Home Affairs, National Investigation Agency (Group 'C' Posts) Recruitment Rules, 2009 (Hindi and English versions) published in the Notification No. S.O. 817(E) in Gazette of India dated the 12th November, 2009.
- (5) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT.2238/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND
MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD
AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the
Table:-

- (1) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Jammu and Kashmir Agro Industries Corporation Limited for the years 1992-1993 to 1994-1995 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT.2239/15/10)

- (2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bihar State Agro Industries Corporation Limited for the years 1987-1988 to 2005-2006 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT.2240/15/10)

- (3) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Orissa Agro Industries Corporation Limited for the years 2006-2007 to 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT.2241/15/10)

- (4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Kerala Agro Industries Corporation Limited for the years 2004-2005 to 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT.2242/15/10)

- (5) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Assam Agro Industries Development Corporation Limited for the years 2004-2005 and 2005-2006 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT.2243/15/10)

- (6) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Madhya

Pradesh State Agro Industries Development Corporation Limited for the years 2007-2008 and 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT.2244/15/10)

- (7) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Himachal Pradesh Agro Industries Corporation Limited for the years 2007-2008 and 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT.2245/15/10)

- (8) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Andhra Pradesh Agro Industries Corporation Development Limited for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT.2246/15/10)

- (9) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Maharashtra Agro Industries Corporation Development Limited for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT.2247/15/10)

- (10) A copy of the Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulations, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 103(E) in Gazette of India dated the 26th

February, 2010 under Section 39 of the Bureau of Indian Standards Act, 1986.

(Placed in Library, See No. LT.2248/15/10)

(11) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2007-2008, together with Audit Report thereon.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT.2249/15/10)

(13) A copy each of the following Notifications (Hindi and English versions) issued under the Essential Commodities Act, 1955 :-

(i) S.O. 705(E) published in Gazette of India dated the 29th March, 2010, declaring Fertilizer (Control) Order 1985 as special order under Section 12A A of Essential Commodities Act, 1955.

(ii) S.O. 706(E) published in Gazette of India dated the 29th March, 2010, notifying the Price of Urea, Zincated Urea and Anhydrous Ammonia.

(Placed in Library, See No. LT.2250/15/10)

(14) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2007-2008.

(ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(Placed in Library, See No. LT.2251/15/10)

- (16) A copy of the Fruits and Vegetables Grading and Marking (Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 186(E) in Gazette of India dated the 12th March, 2010 under sub-section (3) of Section 3 of the Agricultural Produce Grading and Marking Act, 1937.

(Placed in Library, See No. LT.2252/15/10)

- (17) A copy of the Memorandum of Understanding (Hindi and English versions) between the State Farms Corporation of India Limited and the Department of Agriculture and Cooperation, Ministry of Agriculture for the year 2010-2011.

(Placed in Library, See No. LT.2253/15/10)

- (18) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Seeds Corporation Limited and the Department of Agriculture and Cooperation, Ministry of Agriculture for the year 2010-2011.

(Placed in Library, See No. LT.2254/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-
- (i) S.O. 1837(E) published in Gazette of India dated the 27th July, 2009, making certain amendments in the Notification No. S.O. 1013(E) dated the 2nd September, 2003.
 - (ii) S.O. 3235(E) published in Gazette of India dated the 15th December, 2009, making certain amendments in the Notification No. S.O. 868(E) dated the 10th April, 2008.

- (iii) S.O. 3138(E) published in Gazette of India dated the 7th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Khagaria-Purnea Section) in the State of Bihar.
- (iv) S.O. 3044(E) published in Gazette of India dated the 30th November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Khagaria-Purnea Section) in the State of Bihar.
- (v) S.O. 3050(E) published in Gazette of India dated the 30th November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (vi) S.O. 3179(E) published in Gazette of India dated the 10th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 84 (Patna-Buxar Section) in the State of Bihar.
- (vii) S.O. 3230(E) published in Gazette of India dated the 15th October, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (viii) S.O. 3190(E) published in Gazette of India dated the 14th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 57 (Muzaffarpur-Purnera Section) in the State of Bihar.
- (ix) S.O. 3200(E) published in Gazette of India dated the 14th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of West Bengal.
- (x) S.O. 3193(E) published in Gazette of India dated the 14th December, 2009, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 6 in the State of West Bengal.

- (xi) S.O. 3135(E) published in Gazette of India dated the 7th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (xii) S.O. 3139(E) published in Gazette of India dated the 7th October, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (xiii) S.O. 3150(E) published in Gazette of India dated the 8th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 85 (Hajipur-Chhapra-Gopalganj Section) in the State of Bihar.
- (xiv) S.O. 3136(E) published in Gazette of India dated the 7th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Khagaria-Purnea Section) in the State of Bihar.
- (xv) S.O. 3116(E) published in Gazette of India dated the 4th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 85 (Hajipur-Chhapra-Gopalganj Section) in the State of Bihar.
- (xvi) S.O. 3101(E) published in Gazette of India dated the 4th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (xvii) S.O. 3053(E) published in Gazette of India dated the 30th November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Bakhtiyarpur-Khagaria Section) in the State of Bihar.

- (xviii) S.O. 3125(E) published in Gazette of India dated the 7th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Varanasi-Aurangabad Section) in the State of Bihar.
- (xix) S.O. 3092(E) to S.O. 3094(E) published in Gazette of India dated the 3rd December, 2009, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 33 (Hazaribad-Ranchi Section) in the State of Jharkhand.
- (xx) S.O. 1818(E) published in Gazette of India dated the 24th July, 2009, making certain amendments in the Notification No. S.O. 500(E) dated the 30th March, 2007.
- (xxi) S.O. 2081(E) published in Gazette of India dated the 10th August, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.
- (xxii) S.O. 1840(E) published in Gazette of India dated the 27th November, 2009, containing corrigendum to the Notification No. S.O. 1227(E) dated the 27th May, 2008.
- (xxiii) S.O. 3007(E) published in Gazette of India dated the 25th November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31C in the State of West Bengal.
- (xxiv) S.O. 2840(E) published in Gazette of India dated the 4th November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 84 (Patna-Buxar Section) in the State of Bihar.
- (xxv) S.O. 2999(E) published in Gazette of India dated the 24th November, 2009, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 80 (Mokama-Munger Section) in the State of Bihar.

(xxvi) S.O. 3057(E) and S.O. 3058(E) published in Gazette of India dated the 30th November, 2009, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 80 (Mokama-Munger Section) in the State of Bihar.

(xxvii) S.O. 3126(E) published in Gazette of India dated the 7th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 19 (Hajipur-Chhapra-Gopalganj Section) in the State of Bihar.

(xxviii) S.O. 3079(E) published in Gazette of India dated the 2nd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Bakhtiyarpur-Khagaria Section) in the State of Bihar.

(xxix) S.O. 3211(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.

(xxx) S.O. 3196(E) published in Gazette of India dated the 14th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.

(xxxi) S.O. 3104(E) published in Gazette of India dated the 4th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.

(xxxii) S.O. 221(E) published in Gazette of India dated the 29th November, 2009, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 34 in the State of West Bengal.

- (xxxiii) S.O. 3171(E) published in Gazette of India dated the 10th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of West Bengal.
- (xxxiv) S.O. 3262(E) published in Gazette of India dated the 22nd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.
- (xxxv) S.O. 3219(E) published in Gazette of India dated the 15th December, 2009, making certain amendments in the Notification No. S.O. 1227(E) dated the 27th May, 2008.
- (xxxvi) S.O. 3111(E) published in Gazette of India dated the 22nd November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 60 in the State of West Bengal.
- (xxxvii) S.O. 2730(E) published in Gazette of India dated the 30th October, 2009, authorising the Special District Revenue Officer, LANH-Vellore-9 as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 46 in the State of Tamil Nadu.
- (xxxviii) S.O. 3209(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xxxix) S.O. 374(E) published in Gazette of India dated the 15th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.

- (xl) S.O. 283(E) published in Gazette of India dated the 8th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Cehnnai Section) in the State of Tamil Nadu.
- (xli) S.O. 3161(E) published in Gazette of India dated the 9th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45B (Madurai-Aruppukkottai-Thoothukkudi Section) in the State of Tamil Nadu.
- (xlii) S.O. 2729(E) published in Gazette of India dated the 30th October, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 in the State of Tamil Nadu.
- (xliii) S.O. 3214(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 in the State of Tamil Nadu.
- (xliv) S.O. 403(E) published in Gazette of India dated the 17th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichirappalli-Karur Section) in the State of Tamil Nadu.
- (xlv) S.O. 399(E) published in Gazette of India dated the 17th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage) (Kerala/Tamil Nadu border to Kanniyakumari Section) and National Highway No. 47B (Nagercoil-Kavalkinaru Section) in the State of Tamil Nadu.
- (xlvi) S.O. 383(E) published in Gazette of India dated the 16th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.

- (xlvii) S.O. 171(E) published in Gazette of India dated the 22nd January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Chennai Port-Maduravoyal Section) in the State of Tamil Nadu.
- (xlviii) S.O. 3217(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (including bypasses) (Trichy-Karur Section) in the State of Tamil Nadu.
- (xlix) S.O. 375(E) published in Gazette of India dated the 16th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage) (Kerala/Tamil Nadu border to Kanniyakumari Section) in the State of Tamil Nadu.
- (l) S.O. 136(E) published in Gazette of India dated the 20th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (li) S.O. 3216(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (lii) S.O. 674(E) published in Gazette of India dated the 23rd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 54 (Lanka-Udali Section) in the State of Assam.
- (liii) S.O. 562(E) published in Gazette of India dated the 10th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 40 (Jorabat-Barapani Section) in the State of Assam.

- (liv) S.O. 400(E) published in Gazette of India dated the 17th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam.
- (lv) S.O. 622(E) published in Gazette of India dated the 22nd March, 2010, regarding rates of fees to be recovered from the users of National Highway No. 7 (Krishnagiri-Thopurghat-Omallur Section) in the State of Tamil Nadu.
- (lvi) S.O. 700(E) published in Gazette of India dated the 26th March, 2010, regarding rates of fees to be recovered from the users of National Highway No. 15 in the State of Gujarat.
- (lvii) S.O. 701(E) published in Gazette of India dated the 26th March, 2010, regarding rates of fees to be recovered from the users of National Highway No. 24 in the State of Uttar Pradesh.
- (lviii) S.O. 473(E) published in Gazette of India dated the 18th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (lix) S.O. 438(E) published in Gazette of India dated the 23rd February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Meerut-Muzaffarnagar Section) in the State of Uttar Pradesh.
- (lx) S.O. 589(E) published in Gazette of India dated the 15th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (lxi) S.O. 669(E) published in Gazette of India dated the 23rd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Agra-Gwalior Section) in the State of Uttar Pradesh.

- (lxii) S.O. 579(E) published in Gazette of India dated the 11th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Moradabad-Bareilly Section) in the State of Uttar Pradesh.
- (lxiii) S.O. 3110(E) published in Gazette of India dated the 4th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat Manor Tollway Project) in the State of Maharashtra.
- (lxiv) S.O. 3228(E) published in Gazette of India dated the 15th December, 2009, authorising the Deputy Collector and Special Land Acquisition Officer (General), Nagpur, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 69 in the State of Maharashtra.
- (lxv) S.O. 3296(E) published in Gazette of India dated the 24th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Durg-Nagpur) in the State of Maharashtra.
- (lxvi) S.O. 317(E) published in Gazette of India dated the 10th February, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 17 in the State of Goa.
- (lxvii) S.O. 3297(E) published in Gazette of India dated the 24th December, 2009, authorising the Special Land Acquisition Officer No. 16, Satara, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 4 in the State of Maharashtra.
- (lxviii) S.O. 476(E) published in Gazette of India dated the 24th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Talegaon-Amravati Section) in the State of Maharashtra.

- (lxix) S.O. 3106(E) published in Gazette of India dated the 4th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Bijapur-Hungund-Hospet Section) in the State of Karnataka.
- (lxx) S.O. 3220(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Hungund-Hospet Section) in the State of Karnataka.
- (lxxi) S.O. 279(E) published in Gazette of India dated the 8th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Karnataka.
- (lxxii) S.O. 380(E) published in Gazette of India dated the 16th February, 2010, making certain amendments in the Notification No. S.O. 1688(E) dated the 8th July, 2009.
- (lxxiii) S.O. 3231(E) published in Gazette of India dated the 15th December, 2009, authorising the Manager (Tech.), Davangere, under NHAI, PIU, Chitrdurga, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 4 in the State of Karnataka.
- (lxxiv) S.O. 373(E) published in Gazette of India dated the 16th February, 2010, authorising the Manager (Tech.), NHAI, Project Implementation Unit, Dharwad, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 4 in the State of Karnataka.
- (lxxv) S.O. 379(E) published in Gazette of India dated the 16th February, 2010, making certain amendments in the Notification No. S.O. 2089(E) dated the 22nd August, 2008.
- (lxxvi) S.O. 3124(E) published in Gazette of India dated the 7th December, 2009, authorising the Special Land Acquisition Officer NO. 16,

Satara, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 4 (Kagal-Satara-Pune Section) in the State of Maharashtra.

(lxxvii) S.O. 60(E) published in Gazette of India dated the 12th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Vadape-Gonde Section) in the State of Maharashtra.

(lxxviii) S.O. 133(E) and S.O. 137(E) published in Gazette of India dated the 20th January, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.

(lxxix) S.O. 377(E) published in Gazette of India dated the 16th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4A in the State of Goa.

(lxxx) S.O. 2996(E) published in Gazette of India dated the 24th November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Raipur Section) in the State of Chhattisgarh.

(lxxxix) S.O. 3042(E) and S.O. 3045(E) published in Gazette of India dated the 30th November, 2009, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 6 (Sambalpur-Bargarh-Orissa/Chhattisgarh Section) in the State of Orissa.

(lxxxii) S.O. 3054(E) published in Gazette of India dated the 30th November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Malatipatpur-Sipasurubuli Section) in the State of Orissa.

- (lxxxiii) S.O. 3047(E) published in Gazette of India dated the 30th November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Birapartappur-Samjajpur Section) in the State of Orissa.
- (lxxxiv) S.O. 3192(E) published in Gazette of India dated the 14th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 60 in the State of Orissa.
- (lxxxv) S.O. 3266(E) published in Gazette of India dated the 22nd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 215 (Rimuli-Rajamunda Section) in the State of Orissa.
- (lxxxvi) S.O. 220(E) published in Gazette of India dated the 29th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Uttarasasana-Malatipatpur Section) in the State of Orissa.
- (lxxxvii) S.O. 222(E) published in Gazette of India dated the 29th January, 2010, containing corrigendum to the Notification No. S.O. 2669(E) dated the 23rd October, 2009.
- (lxxxviii) S.O. 3264(E) published in Gazette of India dated the 22nd December, 2009, containing corrigendum to the Notification No. S.O. 2491(E) dated the 30th September, 2009.
- (lxxxix) S.O. 3177(E), S.O. 3172(E) and S.O. 3169(E) published in Gazette of India dated the 10th December, 2009, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 6 (Sambalpur-Bargarh-Orissa/Chhattisgarh Section) in the State of Orissa.
- (xc) S.O. 217(E) published in Gazette of India dated the 29th January, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 200 (Gadparajang-Dihadol Section) and (Bhuban Bhadaliapasi-Bhubanbethiapal Section) in the State of Orissa.

- (xci) S.O. 631(E) published in Gazette of India dated the 22nd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Haryana.
- (xcii) S.O. 560(E) published in Gazette of India dated the 10th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Khanapara-Kalikuchi Section) in the State of Assam.
- (xciii) S.O. 563(E) published in Gazette of India dated the 10th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Zirakpur-Parwanoo Section) in the State of Punjab.
- (xciv) S.O. 564(E) published in Gazette of India dated the 10th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
- (xcv) S.O. 565(E) published in Gazette of India dated the 10th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1 (Amritsar-Wagha Section) in the State of Punjab.
- (xcvi) S.O. 693(E) published in Gazette of India dated the 26th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.
- (xcvii) S.O. 691(E) published in Gazette of India dated the 26th March, 2010, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 15 (Amritsar-Pathankot Section) in the State of Punjab.

- (xcviii) S.O. 558(E) and S.O. 559(E) published in Gazette of India dated the 10th March, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
- (xcix) S.O. 498(E) published in Gazette of India dated the 26th February, 2010, regarding construction of Foot Over Bridges and operation of different stretches of National Highway No. 8 (Village Narsinghpur) in the State of Haryana.
- (c) S.O. 666(E) published in Gazette of India dated the 23rd March, 2010, containing corrigendum to the Notification No. S.O. 79(E) dated the 13th January, 2010.
- (ci) S.O. 688(E) published in Gazette of India dated the 25th February, 2010, regarding construction of Foot Over Bridges and operation of different stretches of National Highway No. 2 (Faridabad Section) in the State of Haryana.
- (cii) S.O. 3036(E) published in Gazette of India dated the 27th November, 2009, making certain amendments in the Notification No. S.O. 1713(E) dated the 13th July, 2009.
- (ciii) S.O. 2892(E) published in Gazette of India dated the 13th November, 2009, making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (civ) S.O. 2893(E) published in Gazette of India dated the 13th November, 2009, making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (cv) S.O. 43(E) published in Gazette of India dated the 8th January, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.

- (cvi) S.O. 107(E) published in Gazette of India dated the 18th January, 2010, making certain amendments in the Notification No. S.O. 196(E) dated the 6th March, 2000.
- (cvii) S.O. 108(E) published in Gazette of India dated the 18th January, 2010, making certain amendments in the Notification No. S.O. 196(E) dated the 6th March, 2000.
- (cviii) S.O. 109(E) published in Gazette of India dated the 18th January, 2010, declaring Mehrauli-Gurgaon Road as new National Highway.
- (cix) S.O. 143(E) published in Gazette of India dated the 21st January, 2010, declaring roads, mentioned therein, as new National Highway.
- (cx) S.O. 235(E) published in Gazette of India dated the 2nd February, 2010, entrusting Mehrauli-Guragaon Road to National Highway Authority of India in the National Capital Territory of Delhi.
- (cxi) S.O. 386(E) published in Gazette of India dated the 16th February, 2010, entrusting National Highway stretches under NHDP Phase III to National Highway Authority of India.
- (cxii) S.O. 387(E) published in Gazette of India dated the 1^{6th} February, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (cxiii) S.O. 542(E) published in Gazette of India dated the 5th March, 2010, regarding rationalization/modification of Numbering System of National Highways in the country.
- (cxiv) S.O. 485(E) published in Gazette of India dated the 26th February, 2010, regarding entrustment of National Highway stretches to National Highway Authority of India.
- (cxv) S.O. 486(E) published in Gazette of India dated the 26th February, 2010, regarding withdrawal of National Highway stretches from State Government of Kerala.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xxxvii) and (xlii) of (1) above.

(Placed in Library, See No. LT.2255/15/10)

12.01 ¼ hrs.

**COMMITTEE ON ESTIMATES
4th and 5th Reports**

SHRI FRANCISCO COSME SARDINHA (SOUTH GOA): I beg to present the following Reports (Hindi and English versions) of Estimates Committee:-

- (1) Fourth Report on action taken by the Government on the recommendations contained in Sixteenth Report (Fourteenth Lok Sabha) on the Ministry of Culture – ‘Maintenance of Monuments by Archaeological Survey of India’.
- (2) Fifth Report on action taken by the Government on the recommendations contained in Eighteenth Report (Fourteenth Lok Sabha) on the Ministry of Social Justice & Empowerment – ‘Programmes and Schemes for the welfare of persons with disabilities’.

12.01 ½ hrs.

**COMMITTEE ON SUBORDINATE LEGISLATION
5th Report**

SHRI MADHU GOUD YASKHI (NIZAMABAD): I beg to present the Fifth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

12.01 ¾ hrs.

**STANDING COMMITTEE ON HOME AFFAIRS
144th Report**

श्री नवीन जिन्दल (कुरुक्षेत्र): महोदय, मैं गृह मंत्रालय की अनुदानों की मांगों (2010-11) के बारे में गृह कार्य सम्बन्धी स्थायी समिति का 144वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

12.02 hrs.**WAKF (AMENDMENT) BILL, 2010***

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): I beg to move for leave to introduce a Bill to amend the Wakf Act, 1995.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to amend the Wakf Act, 1995.”

The motion was adopted.

SHRI SALMAN KHURSHEED: I introduce the Bill.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.03 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.



* Published in the Gazette of India, Extraordinary, Part II, Section-2 dated 27.04.2010.

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy Speaker in the Chair)

... (व्यवधान)

उपाध्यक्ष महोदय : कृपया आप सभी लोग बैठ जाइए।

... (व्यवधान)

14.0 ¼ hrs.

At this stage Shri Narahari Mahato and some other hon. Members came and stood on the floor near the Table.

उपाध्यक्ष महोदय : कृपया सभी लोग बैठ जाएं। सदन को चलने दीजिए।

... (व्यवधान)

14.0 ½ hrs.

At this stage Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

14.01 hrs**MATTERS UNDER RULE 377***

MR. DEPUTY-SPEAKER : Matters under Rule 377 shall be treated as laid on the Table of the House. Hon. Members are requested to send slips on the Table as per the practice.

... (*Interruptions*)

(i) Need to release funds under Central Road Fund for construction of roads in Cuddalore Parliamentary Constituency, Tamil Nadu

SHRI S. ALAGIRI (CUDDALORE): I would like to draw the kind attention of the Central Government towards the funds under Central Road Fund for Tamil Nadu for connective road works. During the year 2009-2010, Tamil Nadu could not get any money under the Central Road Fund and due to this construction work of connective road was delayed in my Parliamentary Constituency Cuddalore. The connective road of Cuddalore-Vadalur-Neyveli-Viruthachalam-Pennadam, Taittakkudi-Tholuthur and work of Portonova-Bhuvanagiri-Setheyatho-Kammapuram-Virudhalama-Nellore Vappur could not be constructed due to non release of the fund. These roads are connecting with National Highways and people will get easy transport if these roads are constructed under the Central Road Fund.

In this regard, it is requested to release the fund under Central Road Fund for the construction of the above connective roads in my Parliamentary Constituency Cuddalore, Tamil Nadu.

* Treated as laid on the Table.

(ii) Need to undertake rehabilitation work for the people affected due to recent Cyclone in Kishanganj Parliamentary Constituency, Bihar

श्री मोहम्मद असरारुल हक़ (किशनगंज): महोदय, बिहार तथा समीपवर्ती पश्चिम बंगाल एवं असम प्रांत में तीव्र गति के आंधी/चक्रवात ने हाल में अप्रत्याशित कहर बरपाया है ।

बिहार के सीमावर्ती जिलों पूर्णिया, किशनगंज, अररिया, सुपौल, मधेपुरा इत्यादि चक्रवात की इस विभीषिका का शिकार हुए हैं । व्यापक तौर तबाही का मंजर नजर आता है । आश्रयविहीन, अर्धनग्न और भूखे-प्यासे लोग बड़ी संख्या में प्रकृति की इस घोर विपदा का शिकार हुए हैं ।

किशनगंज जिले के पिछला पंचायत और पूर्णिया जिले के प्रखंडों अमैर, बायसी, डगरबा और अररिया जिले में अभी तक के आंकलन के अनुसार 96 मरे हैं जिनमें औरतें और बच्चे ज्यादा हैं तथा 200 जख्मी हुए हैं । इसके अलावा 40000 आशियाने उजड़ गए हैं उनमें रहने वाले लाखों लोग सड़कों पर आ गए हैं, न खाने को अन्न है और न ही पहनने को वस्त्र तथा 680 करोड़ रूपए की जायदाद की क्षति हुई है । इसके अलावा 22000 हेक्टेयर जमीन की मकई, सूर्यमुखी, गेहूं, आम, लीची की फसलों का नुकसान हुआ है । राज्य सरकार ने जो राहत के प्रयास किए हैं, वो पर्याप्त नहीं हैं ।

उपर्युक्त के संदर्भ में मैं भारत सरकार से अनुरोध करता हूं कि तुरंत ही केंद्रीय दल वहां भेजा जाए जो क्षति का व्यापक आकलन करे एवं मृतक व्यक्तियों के आश्रितों को न्यूनतम पांच लाख रूपए की अनुग्रह राशि प्रदान की जाए । प्रत्येक परिवार को दो-दो क्विंटल अनाज और सिर पर साए के लिए तिरपाल उपलब्ध कराया जाए । आश्रयविहीन लोगों के लिए घरों का निर्माण कराया जाए, घायल व्यक्तियों की उचित चिकित्सा व्यवस्था की जाए एवं राज्य सरकार को कारगर कदम उठाने के लिए निर्देश दिए जाएं ।

(iii) Need to formulate guidelines to curb the concentration of large number of power projects in Vidarbha region of Maharashtra

SHRI VILAS MUTTEMWAR (NAGPUR): Madam, 47 companies have either applied or propose to contemplate to set up coal based Thermal Power Plants in the Vidarbha region. The State Government of Maharashtra has entered into an agreement with some of these companies to make available the required quantity of water. To meet their requirement of water the only possibility could be to divert the water from the irrigation projects. Thus, this would cause not only acute water shortage but also will create tremendous amount of pollution in the region. Certain districts, particularly Chandrapur is already the fourth most polluted city in the country. Considering the water shortage that exists in the Vidarbha region resulting in farmers suicides and also keeping in view adverse impact these projects will have on the rich forests and overall environment, it is necessary that this position needs to be reviewed. The Government should, therefore, formulate guidelines to curb the concentration of large power projects in one particular region as it will cause both acute water shortage as well as pollution.

**(iv)Need to set up a monitoring mechanism to ensure
payment of wages to labourers under Mahatma Gandhi National Rural
Employment Guarantee Act**

डॉ. चरण दास महन्त (कोरबा): महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना के तहत वर्ष 2008-09 के दौरान अकुशल श्रमिकों को दी गई मजदूरी में 18155.20 करोड़ रुपये की मजदूरी में से मात्र 10339.72 करोड़ रुपये का संवितरण बैंकों एवं डाकघरों के माध्यम से की गई है जो कि मात्र 57 प्रतिशत राशि होती है। आगामी वर्ष हेतु लगभग 40,000 करोड़ राशि केन्द्र सरकार ने श्रमिकों के भुगतान हेतु निर्धारित किया है। इसका अर्थ यह हुआ कि 16-17 हजार करोड़ रुपये की राशि बिना बैंक के खातों एवं डाकघर के माध्यम से न होकर सीधे श्रमिकों को दिये जाने की व्यवस्था है। विगत चार वर्षों में अनेक शिकायतें मिली हैं कि सही हाथों में भुगतान नहीं पहुंच पा रहा है और अनेक राज्य जैसे राजस्थान, छत्तीसगढ़, पश्चिम बंगाल, हिमाचल प्रदेश, उत्तराखंड जैसे राज्यों में मनरेगा श्रमिकों के खाते बैंक एवं डाकघरों में नहीं खुल पा रहे हैं। श्रमिकों के मजदूरी भुगतान हेतु राज्य सरकार द्वारा जांच हेतु कोई विशेष व्यवस्था नहीं की गई है और न ही मानिट्रिंग की कोई व्यवस्था है।

मेरा आपके माध्यम से सरकार से निवेदन है कि बैंक एवं डाकघर, केन्द्रीय शासन के अधीन संस्थायें हैं, ये अपने सामाजिक उत्तरदायित्व के लिये सजग हो इसके लिए राज्य सरकारों को निर्देश दिये जायें कि इस योजना में कार्य करने वाले मजदूरों के भुगतान में सतत् निगरानी की विशेष व्यवस्था की जाये ताकि गरीब श्रमिकों को उनके पसीने की कमाई मिल सके।

(v) Need to provide funds for construction of a parking lot by Archaeological Survey of India at Mamallapuram in Kancheepuram district, Tamil Nadu to boost tourism in the region

SHRI P. VISWANATHAN (KANCHEEPURAM): Mamallapuram in Kancheepuram district, Tamil Nadu is one of the important tourism places in the country. It is visited by tourists from within the country and abroad throughout the year. It is famous for large number of rock cut shore temples depicting the story of Mahabharata. People from Chennai visit Mamallapuram along with family during weekends for enjoyment and to relieve themselves from stress.

However, Mamallapuram does not have adequate and good parking facilities. Due to large number of vehicles plying in the area, there is a heavy traffic and the tourists are facing lot of difficulties in parking their vehicles. It is the duty of the Union Government/Archaeological Survey of India (ASI) to provide adequate facilities at the heritage sites. In order to promote tourism and to provide adequate facilities to the visiting tourists, setting up of a modern and upgraded parking lot at Mamallapuram is the need of the hour.

I shall, therefore, request the Hon'ble Minister to allocate necessary funds for constructing a large modern parking lot at Mamallapuram.

(vi) Need to repeal the Prasar Bharti Act, 1990 to bring Doordarshan and All India Radio under direct Government control

SHRI M.K. RAGHAVAN (KOZHIKODE): The All India Radio and Doordarshan has a dual role of National as well as Public Service Broadcaster. Till 1997, both were Government organisations. With the intention to have a competent media and to take on the Private sector, Prasar Bharthi was constituted with autonomy. But this autonomy has not served its intended purpose. Today, about 5679 posts are required in addition to the existing posts to man the 458 projects. In the last 10 years no posts have been sanctioned. Today these projects are run on weekly basis or by posting staff on temporary duty. For example, Calicut which is my constituency has a well equipped studio but not a single staff has been sanctioned for this. Similarly there is no OB in the entire region and OBs are brought either from Bangalore or from Chennai. I am told that about 2900 engineering posts are lying vacant against the sanctioned 12000 posts.

I feel that it is high time the Government should reconsider its decision and repeal the PB Act, 1990 so that the institution will one again come under the direct purview of the Government and that it could fulfil its primary role as a national as well as Public Service Broadcaster. This will also give the Government a chance to infuse the required staff so that the service reaches to the remotest part of the country. This may also reduce the unwanted expenses now being incurred through the PB and bring out accountability.

(vii) Need to set up 'Chambal Regiment' to solve unemployment problem of youth in Bhind-Morena regions of Madhya Pradesh

श्री अशोक अर्गल (भिंड): महोदय, मध्य प्रदेश के भिण्ड संसदीय क्षेत्र एवं मुरेना संसदीय क्षेत्र के हजारों सैनिक सेना एवं अर्द्धसैनिक बलों में शहीद हुए हैं। क्षेत्र में आज लाखों की संख्या में बेरोजगार घर में बैठे हुए हैं। युवा/उर्जावान नौजवान गलत रास्ते पर न भटके इस हेतु वहां पर एक रेजीमेंट बनाने की आवश्यकता है। मेरी केन्द्र की सरकार से विनती है कि मध्य प्रदेश के चंबल क्षेत्र के नौजवानों हेतु सेना की एक रेजीमेंट चंबल रेजीमेंट के नाम से बनाई जाए, जिससे क्षेत्र के बेरोजगार नौजवानों को रोजगार मिल सके।

(viii) Need to set up a Central Agriculture University in Tikamgarh, Madhya Pradesh

श्री वीरेन्द्र कुमार (टीकमगढ़): मेरे संसदीय क्षेत्र टीकमगढ़ में कृषि अनुसंधान केन्द्र, कृषि वितरण केन्द्र तथा 2004 में कृषि महाविद्यालय भी स्थापित हो गया है। कृषि महाविद्यालय में 400 एकड़ भूमि ललितपुर-टीकमगढ़ मार्ग पर है। इसके पास मध्य प्रदेश बीज निगम की 600 एकड़ शासकीय भूमि है तथा समीप ही 700 एकड़ भूमि मिनौरा फार्म की भी है। इसके साथ ही टीकमगढ़ जिले में चंदेलकालीन लगभग 900 तालाब, 60,000 कुँए एवं बावड़ियां तथा प्रचुर मात्रा में पशुधन उपलब्ध है, जिनके संरक्षण एवं सदुपयोग से संपूर्ण बुंदेलखंड में हरित, पीत, नील एवं श्वेत क्रांति के नवीन सोपानों की संरचना संभावित है। यदि कृषि महाविद्यालय टीकमगढ़ को केन्द्रीय कृषि विश्वविद्यालय का स्वरूप दिलाया जाता है तो वह बुंदेलखंड के ग्रामीण जनजीवन के सामाजिक एवं आर्थिक विकास में महत्वपूर्ण भूमिका निभायेगी।

अतः केन्द्र सरकार से मेरा अनुरोध है कि वह केन्द्र सरकार द्वारा प्रस्तावित केन्द्रीय कृषि विश्वविद्यालय टीकमगढ़ में प्रारंभ करवाने का सहयोग करें।

(ix) Need to provide houses under Indira Awas Yojana to all the eligible persons in Uttar Pradesh

श्री मिथिलेश कुमार (शाहजहांपुर): मैं सदन के माध्यम से अवगत कराना चाहता हूं कि उत्तर प्रदेश सरकार को केन्द्र सरकार ने इंदिरा आवास योजना के तहत जो धनराशि जारी की है, उस राशि से इंदिरा आवास योजना के अंतर्गत जिन मकानों का निर्माण हो रहा है, वह केवल चुनिन्दा गांवों जैसे कि अम्बेडकर गांव को न आबंटित कर समानता के आधार पर सभी गांवों के गरीबों को दिया जाये ताकि प्रदेश के सभी गांवों के मजदूर एवं गरीब इस योजना से लाभ उठा सकें।

अतः मेरी केन्द्र सरकार से मांग है कि सभी गरीब मजदूरों के हित को ध्यान में रखते हुए इस योजना को उत्तर प्रदेश के सभी गांवों में लागू किया जाये।

(x) Need to expedite construction of National Highway No. 28 between Lucknow and Muzaffarpur

श्री अरविन्द कुमार चौधरी (बस्ती): राष्ट्रीय राजमार्ग संख्या 28 लखनऊ से मुजफ्फरपुर मार्ग ताज स्वर्णिम चतुर्भुज योजना के अंतर्गत बनना प्रस्तावित है तथा जिसका निर्माण कार्य जारी है। यह मार्ग हमारे संसदीय क्षेत्र के अंतर्गत अयोध्या से होते हुए कटरा बाजार जिला बस्ती उत्तरप्रदेश को आता है। इस राजमार्ग के निर्माण में मानकों के अनुरूप सामग्री उपयोग में नहीं लाई जा रही है तथा सड़क निर्माण के दौरान आने-जाने वालों के लिए आवाजाही हेतु जो स्थान उपलब्ध कराया जाना चाहिए था, वह अभी तक ठीक तरह से नहीं छोड़ा गया है, जिसके परिणामस्वरूप आने-जाने वालों को असुविधा का सामना करना पड़ रहा है और आये दिन वहां पर गंभीर दुर्घटनाएं हो रही हैं तथा मार्ग जाम से अवरूद्ध हो जाता है। इस राजमार्ग का निर्माण दिसम्बर, 2008 में सम्पन्न होने का लक्ष्य रखा गया था। लेकिन काफी समय व्यतीत हो जाने के पश्चात भी निर्माण कार्य बहुत धीमी गति से चल रहा है, जिससे भविष्य में भी इस कार्य के शीघ्र सम्पन्न होने की आशा नहीं है और इस कारण निश्चित रूप से मार्ग की लागत बढ़ेगी जो जनहित व देशहित में नहीं है।

केन्द्र सरकार से अनुरोध है कि उपयुक्त राष्ट्रीय राजमार्ग निर्माण कार्य तीव्र गति से सम्पादित कराने हेतु संबंधित मंत्रालय/विभाग को उचित कार्यवाही हेतु निर्देशित करने की कृपा करें।

(xi) Need to build Goods Yard at Haldia Railway Station in East Midnapore, West Bengal

SHRI SUVENDU ADHIKARI (TAMLUK): I would like to draw the kind attention of Hon'ble Minister of Railways that though Haldia Station of East Midnapore has its own goods yard, but the same is not being used due to lack of infrastructure. So, the companies of Haldia Industrial Belt have to utilize the C.P.T. Railway goods yard for loading and unloading its material.

Moreover, there is no suitable link road capable of carrying the heavy loaded vehicles. The existing link road adjacent to the Haldia Railway Station is not in a good condition and unable to meet the requirements of truck laden with iron ore.

Through Haldia Railway Station has its own sufficient land, road, railway track etc. but the Railway yard is underutilised.

Most of the people of Haldia are land losers and their sons and daughters are un-employed. So, if a yard is built, it will generate employment for loading and unloading work. Besides, Indian Railways will be able to earn revenues from it.

So once again I would like to request Hon'ble Railway Minister to consider building of the goods yard in the interest of common people.

**(xii) Need to restore the quota of MPs to recommend for admission in
Kendriya Vidyalayas**

SHRI D. VENUGOPAL (TIRUVANNAMALAI): Kendriya Vidyalayas offering education up to class twelve and run by the Kendriya Vidyalaya Sangathan under the aegis of Union Human Resource Development Ministry, are operating even from the days when Education was entirely in the State List. This was to accommodate the wards of employees of Central Government and Central Undertakings with All India Service liabilities. Children of other service personnel are also enrolled. The wards of general public are also admitted in the last category for admission as per rules. Now that Education is in the Concurrent List, Kendriya Vidyalayas are growing in number due to increased demand and rise in population. The Members of Parliament are also approached by their electors for seeking admission in Kendriya Vidyalayas. An arrangement was in place providing for two seats per year for every MP to recommend for admission in Kendriya Vidyalayas in whose Constituency such schools function. Now, this process has been stopped this year. Hence, I urge upon the Union HRD Minister to restore the quota of MPs to recommend cases for admission to Kendriya Vidyalayas. In addition to it, I would like to request the Union HRD Ministry to establish a Kendriya Vidyalaya in Tirupattur town in Vellore District of Tamil Nadu which has got several Armed Forces units and Central PSUs.

(xiii) Need to set up effluent treatment plants for the industrial units in and around Erode, Tamil Nadu releasing toxic effluents posing danger to contamination of water for drinking and irrigation purposes

SHRI A. GANESHAMURTHI (ERODE): In Tamil Nadu, as per the survey of the Pollution Control Board, there are about 650 approved and more than thousand small dyeing units in and around Erode. Every day they wash about 50 lakh metres of cloth and every year they process cloth and garments worth about Rs. 2000 crores. From this area alone, these units let out about 9 crore litres of effluents daily and pollute River Cauvery, River Bharani and Kalingarayan Canal affecting irrigation and drinking water. Perundurai and Chennimalai are also hard hit by the Tiruppur dyeing units' discharges and Perundurai Sipcot Industrial Units' effluents as they pollute irrigation and drinking water sources.

Too many restrictions on treating the effluents may affect both the industrial and commercial activity of the spinning and garment units. At the same time, failure to treat the effluents continue to affect drinking water and irrigation.

Hence, I urge upon the Government to take away the effluents elsewhere and to set up bio-treatment plant and remove toxicity using Bacteria or suitable technology so that they are not forced to close down. This is necessary to help farmers and hundreds of workers depending on these industrial units for their livelihood.

... (Interruptions)

14.01 ½ hrs.

At this stage Shri Lalu Prasad and some other hon. Members came and stood on the floor near the Table.

उपाध्यक्ष महोदय : कृपया अब बैठ जाएं।

... (व्यवधान)

MR. DEPUTY-SPEAKER : The House stands adjourned to meet again at 6 p.m.

14.02 hrs

The Lok Sabha then adjourned till Eighteen of the Clock.



18.00 hrs.

The Lok Sabha re-assembled at Eighteen of the Clock.

(Madam Speaker in the Chair)

... (व्यवधान)

अध्यक्ष महोदया : आप लोग कृपया शान्त हो जाइए।

... (व्यवधान)

18.0 ¼ hrs.**SUBMISSIONS BY MEMBERS****Re: Rise in Prices etc.**

श्री मुलायम सिंह यादव (मैनपुरी): महोदया, मुझे चार-पांच मिनट बोलने का समय दे दीजिए। यह जो बजट पेश हुआ है, उसके बारे में मैं कुछ बातें कहना चाहता हूँ।... (व्यवधान)

अध्यक्ष महोदया : ठीक है, आप बोलिए।

श्री मुलायम सिंह यादव : महोदया, मैं कहना चाहता हूँ कि इस बजट में बेरोजगारों के लिए, किसानों के लिए, छात्रों के लिए और बीमार लोगों के लिए कोई प्रावधान नहीं किया गया है। गरीब आदमी गंभीर बीमारियों के लिए केन्द्रीय संस्थानों में इलाज नहीं करा सकते हैं, उनके लिए अनुदान कहां है? छात्रों के लिए अनुदान कहां है? उत्तर प्रदेश सरकार ने दवाई और पढ़ाई मुफ्त की थी, बेरोजगारों के लिए भत्ता दिया था और पूरे देश में एक आदर्श कायम किया था। मुझे खुशी है कि मध्य प्रदेश सरकार हमारी नीतियों का अनुसरण कर रही है। इसलिए मैं चाहता हूँ कि यह जो अनुदान है, माननीय प्रधानमंत्री जी, वित्त मंत्री जी एवं श्रीमती सोनिया गांधी जी यहां बैठी हैं, इस पर हमें विचार करना पड़ेगा कि इतनी गंभीर बीमारियां हो रही हैं और कोई गरीब एम्स में इलाज नहीं करा सकता है, वहां भी दवाई महंगी है। आखिर हमने कैसे लोगों का पीजीआई में मुफ्त इलाज कराया? पीजीआई एम्स के आधार पर बना है। सैफई में अभी तक मुफ्त इलाज क्यों हो रहा है? वह उच्च स्तरीय मेडिकल कॉलेज है। उसे पूरे हिन्दुस्तान का छठवां मेडिकल कॉलेज माना गया है। मैं यह जानना चाहता हूँ कि गरीब की दवाई के लिए पैसा कहां है, मुफ्त पढ़ाई कहां है, वजीफा कहां है? देश का पिछड़ा वर्ग और दलित होता जा रहा है। यहां चार-पांच मिनिस्टर बन गए, तो इससे थोड़े दलितों का उत्थान हो जाएगा। इसमें मुसलमानों के लिए कहीं कोई राहत नहीं है। हमने मुसलमानों के लिए काम किया है। इसके उल्टे महंगाई बढ़ती जा रही है। आज जब सत्र चल रहा है, अरहर की दाल आठ रूपए महंगी कर देने का क्या मतलब है? क्या यह हम भारत बंद को चुनौती है? हम लोग

आज हड़ताल पर हैं। पूरा हिन्दुस्तान कैसे हड़ताल पर चला गया? आज भारत बंद क्यों हो गया? इतना विशाल उत्तर प्रदेश, बिहार और कोलकाता तक पूरी सड़क जाम हो गयी है, पूरी रेल बंद हो गयी है और जालौन से लेकर कई जिलों में लाठीचार्ज हुआ है। हड़ताल में भाग लेने के लिए गरीब निकला था, किसान निकला था, मजदूर निकला था। छात्र एवं नौजवान के लिए इस बजट में आप क्या दे रहे हैं? गरीबों के लिए, किसानों के लिए मजदूरों के लिए, बेरोजगारों के लिए, बीमार लोगों के इलाज के लिए आपने कहाँ बजट रखा है? यही मैं जानना चाहता हूँ। इसीलिए हमारा संघर्ष है।...(व्यवधान)

अध्यक्ष महोदया : अब आप अपनी बात समाप्त कीजिए।

श्री मुलायम सिंह यादव : मैं कहना चाहता हूँ कि अभी भी समय है, इस बजट में गरीब के लिए मुफ्त पढ़ाई, मुफ्त दवाई और बेरोजगारी भत्ता कन्या विद्या धन दिया जाए, जो हमने करके दिखाया है। आपको सोचना चाहिए कि बीजेपी की सरकार मध्य प्रदेश में ये सभी सुविधाएं देनी शुरू कर दी है। उतना नहीं कर पाए हैं, लेकिन शुरू अवश्य कर दिया है, हमारी नीतियों का माना है। गांधी जी को आप भूल गए। गांधी जी ने कहा था कि जब तक गांव विकसित नहीं होंगे, बताइए कि गांवों के लिए अनुदान क्या है।...(व्यवधान)

अध्यक्ष महोदया : अब अपनी बात समाप्त कीजिए।

श्री मुलायम सिंह यादव (मैनपुरी): जब तक गांव सम्पन्न नहीं होंगे, आप देश का उत्थान कैसे कर सकते हैं? गांव पिछड़ते चले जा रहे हैं, शहर बसाए जा रहे हैं, लेकिन अभी भी देश की 80 प्रतिशत जनता गांवों पर निर्भर है। 65 फीसदी आज खेती करने वाले लोग हैं। अगर बेरोजगारी किसी ने कम की है, तो किसानों का योगदान है। आज भी 65 फीसदी रोजगार किसान दे रहे हैं, लेकिन किसान के लिए कोई अनुदान नहीं है। गरीब के लिए कोई अनुदान नहीं है, पढ़ाई-लिखाई के लिए कोई अनुदान नहीं है। बेरोजगारों की भर्ती नहीं कर रहे हैं। हमने बेरोजगारों की भर्ती की। अगर भर्ती नहीं कर पाए, तो बेरोजगारी भत्ता दिया। इसलिए हम चाहते हैं कि सामान्य बजट की जो शेष अनुदानों की मांगें आप ले रहे हैं, तो वित्त मंत्री जी अपने उत्तर में यह बताएं कि इन वर्गों के लिए आपने क्या प्रावधान किया है और मैंने जिन पांच-छः बातों का जिक्र आपके सामने किया है, उनके लिए आप क्या करने वाले हैं?

श्री लालू प्रसाद (सारण): अध्यक्ष महोदया, इस समय कमरतोड़ महंगाई एक स्पेसिफिक सवाल है। आज पूरे देश में, देश की जनता ने चाहे नौजवान हों, मजदूर हों या कोई भी हो, सब सायं छः बजे तक सड़कें बंद आएं...(व्यवधान) महाराज जी, आप बैठ जाएं...(व्यवधान)

अध्यक्ष महोदया: लालू जी, आप आसन को सम्बोधित करें।

श्री लालू प्रसाद : आज सुबह दस बजे से लेकर सायं छः बजे तक हमने सड़क से संसद तक कमरतोड़ महंगाई के खिलाफ प्रदर्शन किया है। जब से देश में यूपीए की दोबारा सरकार बनी है, महंगाई थमने का

नाम नहीं ले रही है। आज दाल से लेकर जितने भी खाद्यान्न पदार्थ हैं, सब चीजों के दाम बढ़ते ही जा रहे हैं। यह ठीक है कि महंगाई के लिए और कालाबाजारी के लिए केन्द्र सरकार और राज्य सरकारें समान रूप से जिम्मेदार हैं।

अध्यक्ष महोदया, मैं ज्यादा समय नहीं लूंगा। आज देश में कमरतोड़ महंगाई सबसे बड़ा सवाल है और हम इस बारे में चुप बैठने वाले नहीं हैं और विराम देने वाले नहीं हैं। प्रधान मंत्री जी कहते हैं कि वह भी चिंतित हैं, कांग्रेस पार्टी के लोग भी कहते हैं कि हम भी महंगाई से चिंतित हैं। आज सही मायने में एक ऐतिहासिक दिन है। हमारी पार्टी और अन्य पार्टियों ने बिहार सहित पूरे भारत में बंद का आयोजन किया, जो कि सफल रहा। भारत बंद के दौरान बड़े पैमाने पर हमारे कार्यकर्ताओं की पीटा गया और रेलवे के लोगों पर खतरनाक दफा लगाई गई।

रेल मंत्री (कुमारी ममता बनर्जी): बंद स्टेट स्पॉसर्ड था।

श्री लालू प्रसाद : जो भी हो, आप सुन लीजिए। आज देश में चर्चा चल रही है, मीडिया और अन्य जगह पर भी चल रही है और सुनने में भी आ रहा है, बहुत सारे नेता और बहुत सारी पार्टियां यह आरोप लगा रही हैं कि अमुक आदमी की डील हो गई है, यह डील किसने की...(व्यवधान) आईपीएल के सवाल पर भी ऐसा ही कुछ हुआ था। उस समय सरकार का जाना तय था। नेता प्रतिपक्ष आडवाणी जी ने परसों जो कहा, मुझे उस बात का दुख है कि उन्होंने कहा कि 'एनफ' हो गया, आईपीएल के मामले में...(व्यवधान)

अध्यक्ष महोदया: आप अपनी बात कहें।

श्री लालू प्रसाद : इस पर सरकार की विदाई तय थी। इस देश के गरीबों, बेरोजगारों और आम जनता के पैसे को आईपीएल में इस तरह से लूटा गया...(व्यवधान)

अध्यक्ष महोदया: अब आप अपनी बात समाप्त करें।

श्री लालू प्रसाद : माननीय प्रधान मंत्री जी ने कहा कि आईपीएल पर कोई संयुक्त संसदीय समिति की जरूरत नहीं है। बीजेपी ने भी जेपीसी की मांग की थी।...(व्यवधान)

श्री यशवंत सिन्हा (हज़ारीबाग): हम लोग तो प्रिविलेज इश्यू लाए थे।...(व्यवधान)

श्री लालू प्रसाद : ठीक है, जो आपको करना है, वह आप कीजिए।

अध्यक्ष महोदया: कृपया आपस में बात न करें और लालू जी अब आप अपनी बात समाप्त करें।

श्री लालू प्रसाद : कृपया मुझे बोलने दें। कांग्रेस पार्टी के बस में यह बात नहीं है कि वह महंगाई रोक सके। इसलिए यह भी चर्चा हो रही है कि कटमोशन्स के समय सरकार को बचाया जाए...(व्यवधान) हम लोग फार्मलिटी अदा नहीं करना चाहते। हमारे कम्युनिस्ट साथियों ने तय किया है कि वे कटमोशन्स लाएंगे,

लेकिन बीजेपी उनके साथ वोट नहीं करेगी, हम इनके साथ वोट करने को तैयार हैं। ...(व्यवधान) ये एनडीए के लोग और सरकार सब आपस में मिले हुए हैं।

...(व्यवधान) ये सब मिले हुए हैं। कांग्रेस पार्टी को हम आंदोलन के माध्यम से हराएंगे...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये

...(व्यवधान)

MADAM SPEAKER: Please take your seat.

... *(Interruptions)*

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ...*

अध्यक्ष महोदया : आप बैठ जाइये। Please take your seat.

...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये, वे भी बैठ जाएंगे। आप तो बैठ जाइये।

...(व्यवधान)

श्री लालू प्रसाद : हम वाक-आउट करते हैं।...(व्यवधान)

18.12 hrs.

*Shri Lalu Prasad, Shri Mulayam Singh Yadav and
some other hon. Members then left the House.*

MADAM SPEAKER: Please take your seat. Please sit down.

... *(Interruptions)*

* Not recorded.

MADAM SPEAKER: Please take your seat.

... (*Interruptions*)

MADAM SPEAKER: Shri Gurudas Dasgupta, please sit down. Let me first have my say.

... (*Interruptions*)

SHRI GURUDAS DASGUPTA (GHATAL): Madam Speaker, I strongly protest against the unfounded allegations leveled by Shri Lalu Prasad.

... (*Interruptions*)

18.14 hrs.

OBSERVATIONS BY THE SPEAKER

Moving of cut motions on the Demands for Grants which are guillotined

MADAM SPEAKER: Shri Gurudas Dasgupta, hon. Member, in a letter addressed to me raised an important point relating to the right of the Members of the House in moving cut motions on the Demands for Grants which are guillotined. He quoted Article 113 of the Constitution and stated that since the Constitution vests in the House of the People the power to assent to a Demand subject to reduction of the amount specified in that Demand, the Members have the right to move cut motions on any Demand submitted to the House for its approval.

This point was also raised in the Business Advisory Committee Meeting held on 15th April, 2010, by Shrimati Sushma Swaraj, the Leader of Opposition, and other hon. Members. I had promised to examine this issue in terms of the constitutional provisions and the Rules and Practices followed in the House.

The practice followed so far in the House has been that the cut motions in respect of Demands for Grants which are to be guillotined are not circulated and thus not allowed to be moved. But, I did not find any rule which bars the moving of cut motions on Demands which are not discussed in the House.

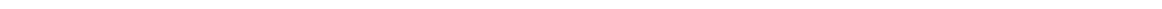
The right to move a cut motion flows from the power vested in the House under Article 113 of the Constitution to assent to any Demand subject to a reduction of the amount specified in that Demand. This Article or any of the Rules does not make any distinction between the Demands which are discussed in the House and those which are guillotined. Article 113 uses the words 'any demand'. It is thus clear that Cut Motions can be moved on all Demands submitted to the House under Article 113(2).

I have given careful consideration to the rules as well as the practice that has been followed all these years in respect of cut motions. I have also examined the constitutional provision which vests the power in the House of the People to reduce any Demand submitted to the House. Constitutional right is a superior right

and it overrides practices. Right to move cut motions is an important right of the Members of the House provided in the Constitution which cannot be curtailed. I am, therefore, allowing the cut motions to be moved on Demands which are to be guillotined.

Lists of Cut Motions to the Outstanding Demands of various Ministries/Departments have already been circulated. In the normal course, Members are given 15 minutes' time to send slips at the Table indicating the serial number of the Cut Motions which they intend to move. However, in the present case, since it is not possible to give time to the Members to send slips at the Table indicating the serial number of the Cut Motions they would like to move, all the Cut Motions to the Outstanding Demands of various Ministries/Departments, for which notices have been given and which have been circulated, will be treated as moved. And, these cut motions will be disposed of before the Outstanding Demands are put to the vote of the House.

- **CUT MOTIONS**
Disapproval of Policy



MADAM SPEAKER: I shall now put the Cut Motions to the Outstanding Demands, which have been treated as moved, to the vote of the House. Shall I put all the Cut Motions to the vote of the House together or does any hon. Member want any particular Cut Motion to be put separately?

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष महोदया, मैं चाहती हूँ कि मांग संख्या-72 का कटौती प्रस्ताव-2 अलग से लिया जाए।

MADAM SPEAKER: I can only take it one by one and not together. Shri Basu Deb Achariaji.

SHRI BASU DEB ACHARIA (BANKURA): Madam, I want to move under Demand No. 6 to 8, serial No. 3; then Demand No. 16 and 17, serial No. 1. ... *(Interruptions)*

MADAM SPEAKER: Please sit down. Just take your seat. Nothing will go on record.

*(Interruptions) ... **

SHRI BASU DEB ACHARIA : Demand No. 72, serial No. 2 and serial No. 9.

MADAM SPEAKER: Shri Basu Deb Achariaji, it is 3 and not 2.

SHRI BASU DEB ACHARIA : It is 4. ... *(Interruptions)*

MADAM SPEAKER: Let it be one by one. I cannot take all of them together. Shri Sharad Yadavji.

श्री शरद यादव (मधेपुरा): अध्यक्ष महोदया, मांग संख्या-72, सीरियल -1 और मांग संख्या-7, सीरियल-6।...*(व्यवधान)*

अध्यक्ष महोदया : माननीय सदस्य के अलावा कुछ भी रिकार्ड में नहीं जाएगा।

*(Interruptions) ... **

डॉ. मुरली मनोहर जोशी (वाराणसी): अध्यक्ष महोदया, डिमांड-72, सीरियल नम्बर-1 और डिमांड-7 में सीरियल नम्बर-9।

SHRI ANANTH KUMAR (BANGALORE SOUTH): Demand No.72 - Serial No.2.

SHRI SHARAD YADAV: Demand No.7 - Serial No.6.

* Not recorded.

MADAM SPEAKER: Please let us have it one by one. There will be total confusion, if all of you speak together.

SHRI B. MAHTAB (CUTTACK): Demand Nos. 6 to 8 - Serial No.4, Serial No.5 and Serial No.11. Demand No. 72 - Serial No.2, Serial No.4 and Serial No.12.

DR. RATTAN SINGH AJNALA (KHADOOR SAHIB): Demand No.72 – Serial Nos. 2 and 3.

SHRI PRABODH PANDA (MIDNAPORE): Demand No.72 – Serial No.3.

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Demand Nos.6 to 8 – Serial Nos.7 and 9.

SHRI GURUDAS DASGUPTA (GHATAL): Demand No.7 – Serial No.2; Demand No. 72 – Serial No.1.

SHRI ARJUN CHARAN SETHI (BHADRAK): Demand No.103 – Serial Nos.7 to 10.

MADAM SPEAKER: Shri Arjun Sethi, your Demand No. is 80 and not 103.

SHRI ARJUN CHARAN SETHI : Madam. Mine is on Water Resources.

MADAM SPEAKER: It is not here.

SHRI ARJUN CHARAN SETHI : Madam, it has already been circulated.

MADAM SPEAKER: We will just check it.

SHRI ANANT GANGARAM GEETE (RAIGAD): Demand No.72 – Serial No.3. Demand 32 – Serial No.1.

DR. M. THAMBIDURAI (KARUR): Demand Nos.6 to 8 – Serial No.6. Demand No.72 – Serial No.9.

SHRI NAMA NAGESWARA RAO (KHAMMAM): Demand No. 72 – Serial No.3. Demand No.7 – Serial No.6.

SHRI ANANDRAO ADSUL (AMRAVATI): Demand No.72 – Serial No.2.

SHRIMATI SUMITRA MAHAJAN (INDORE): Demand No.72 – Serial No.2.

SK. SAIDUL HAQUE : Demand No.16, Sl. No.1. Demand No.16 and 17, Sl. No.14. Demand Nos. 32, 33 and 34, Sl.Nos. 2,6, and 24. Demand No. 72, Sl. No.3.

SHRI P. KARUNAKARAN (KASARGOD): Demand No.62(a), Sl. No.3.



SHRI BAIJAYANT PANDA (KENDRAPARA): Demand No.1, Sl. Nos.22 and 23. Demand No.72, Sl. No.5.

SHRI NITYANANDA PRADHAN (ASKA): Demand Nos.1-3, Item Nos.22 and 23. Demand No.51, Sl. No.3.

SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT): Demand No.72, Sl. No.1. Demand No.72, Sl.No.3.

SHRI RAM SUNDAR DAS (HAJIPUR): Demand No. 30, Sl. No.8....
(Interruptions)

MADAM SPEAKER: It is all over now. Thank you very much. Otherwise, it will take a lot of time. माननीय सदस्यों, आपने जो कट मोशंस वोटिंग के लिए दिये हैं, उन सबके नाम रिकॉर्ड में आ चुके हैं। अगर आप अलग-अलग वोटिंग के लिए कहेंगे तो इसमें काफी समय लगेगा। अगर आप कहें तो मैं फिर से सारे कट मोशन को एकसाथ ले लूं। अगर आप प्रैस करेंगे तो हम अलग-अलग भी ले लेंगे। जो माननीय सदस्य चाहते हैं कि उनका कट मोशन अलग से लिया जाये, उनका हम अलग से ले लेंगे।

श्री गुरुदास दासगुप्त : महोदया, हम दो कट मोशन अलग से लेने के लिए प्रस्ताव कर रहे हैं। एक है डिमांड नम्बर 7 में संख्या 2 और एक डिमांड नम्बर 72 में संख्या 1। इन्हें हम अलग से लेने की बात कर रहे हैं।

अध्यक्ष महोदया : ठीक है।

श्रीमती सुषमा स्वराज : महोदया, डिमांड नम्बर 7 में संख्या-6 और डिमांड नम्बर 72 में संख्या-2। दोनों वही डिमांड्स, डिमांड नम्बर-7, डिमांड नम्बर-72, लेकिन डिमांड नम्बर-7 का कट मोशन नम्बर-6, डिमांड नम्बर-72 का कट मोशन नम्बर-2, kindly take them separately.

श्री बसुदेव आचार्य : महोदया, हम चाहते हैं कि डिमांड नम्बर 6 टू 8, सीरियल नम्बर-3 और..

अध्यक्ष महोदया : वह आपका हो गया है।

श्री बसुदेव आचार्य : नहीं, संख्या 3 नहीं हुआ है। हम इसे सेप्रेट चाहते हैं। डिमांड नम्बर 16 टू 17 सीरियल नम्बर-1 और डिमांड नम्बर-72, सीरियल नम्बर-2 एंड सीरियल नम्बर-9 ।

MADAM SPEAKER: Thank you; we will take them separately.

संसदीय कार्य मंत्री और जल संसाधन मंत्री (श्री पवन कुमार बंसल): महोदया, मैं एक रिक्वेस्ट आपसे करना चाहता हूँ कि जो डिमांड्स हैं, उसके हिसाब से ले लें। सीरियल नम्बर-2 या सीरियल नम्बर-9 शायद बहुत नहीं रहेगा। अगर एक-एक डिमांड, डिमांड नम्बर-7, डिमांड नम्बर-72 ऐसे ले लें, तो वह ठीक रहेगा।

MADAM SPEAKER: Okay, we will take it Demand-wise.

श्रीमती सुषमा स्वराज : महोदया, हम इस पर कुछ कहना चाहते हैं।

MADAM SPEAKER: Hon. Members, I shall now put the cut motion no. 2, in respect of Demands for Grants of the Ministry of Petroleum and Natural Gas to the vote of the House.

Shrimati Sushma Ji, do you want to say something?

SHRI PAWAN KUMAR BANSAL: Madam, I want to make one request.

In the BAC, we decided something. We would want all the Demands for Grants of all the Ministries to be taken up for discussion in the House; but since time may not be sufficient, they go to the Committees; that is precisely the reason why the Standing Committees were set up.

In the Business Advisory Committee where all the Parties are represented, five Ministries were identified for being taken up for discussion separately and three of those we could discuss. We could not discuss two of the Ministries identified for discussion. Today, when we are applying the Guillotine, I think we should not discuss every Demand separately... *(Interruptions)* because that is not permissible.

You, Madam, for the first time have in fact introduced a very salutary procedure in our working that even the Demand for which the discussion does not take place, at the time of Guillotine you have let even those be voted. It has not happened earlier. In the year 2003 such a request was declined. This is happening for the first time and we all agree by that. I must say it is a wonderful judgement. But Madam, at this stage if we go for discussion on every separate Demand or even for any clarification, that means all the Demands will be taken up. That was precisely the reason why the decision was taken to take up discussion on the Demands for Grants relating to five Ministries only.

श्रीमती सुषमा स्वराज : हम बिल्कुल डिमांड डिसकस नहीं कर रहे हैं। ...*(व्यवधान)*

SHRI GURUDAS DASGUPTA (GHATAL): I am not interested in giving a long lecture to the Government... *(Interruptions)*

MADAM SPEAKER: Please sit down. I have heard you. In fact, I have given a ruling on the letter you have written to me. Now, kindly take your seat. I have heard you and I know your views.

... (*Interruptions*)

MADAM SPEAKER: I know your views. Thank you so much. Please take your seat.

SHRI GURUDAS DASGUPTA : Madam, I would like to move my cut motion. I would like to say just one sentence.... (*Interruptions*)

MADAM SPEAKER: It has already been moved.

... (*Interruptions*)

अध्यक्ष महोदया : सुषमा जी, हम आपसे रिक्वेस्ट करेंगे कि प्लीज़ एक मिनट लें।

श्रीमती सुषमा स्वराज: अध्यक्ष जी, मैं संसदीय कार्य मंत्री से बिल्कुल सहमत हूँ कि जिन मांगों पर चर्चा होनी थी, वह बीएसी में तय हुआ था। अब हम किसी मांग पर चर्चा नहीं कर रहे। मैं केवल यह कहना चाह रही हूँ कि जो कटौती प्रस्ताव हमने रखा है, वह कटौती प्रस्ताव क्या है और हमने क्यों रखा है, केवल इस पर मैं दो मिनट के लिए मैं कहना चाहती हूँ। ... (व्यवधान)

MADAM SPEAKER: The rule does not permit that.

श्रीमती सुषमा स्वराज : मैं चर्चा नहीं कर रही हूँ। ... (व्यवधान)

MADAM SPEAKER: We have no time, Sushma ji. Otherwise, it will lead to a long debate.

... (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: Madam, the List has been circulated.... (*Interruptions*) We all have the List.

श्रीमती सुषमा स्वराज : मैं संसदीय कार्य मंत्री से शत-प्रतिशत सहमत हूँ। मैं आपका धन्यवाद करने के लिए खड़ी हुई हूँ। आप मुझे दो मिनट का समय घड़ी देखकर दे दें। ... (व्यवधान)

अध्यक्ष महोदया : नहीं, नहीं।

SHRI PAWAN KUMAR BANSAL: Madam, the entire List has been circulated. We have the List before us.

MADAM SPEAKER: We will not be able to do anything if everybody starts speaking

... (*Interruptions*)

श्रीमती सुषमा स्वराज : महोदया, कटौती प्रस्ताव हमारे नियमों का एक ऐसा नियम है जिसका सामान्यतः उपयोग नहीं किया जाता और विपक्ष भी इसका उपयोग नहीं करता। लेकिन अगर सरकार टोटली न सुनने का मन बना ले ...(व्यवधान) और अडियल रूख अपना लें तो -----

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): This is not true. Madam, you have taken a historic decision. But this is an aspersion made by the hon. Member. We have listened to everybody. I reject this aspersion.

अध्यक्ष महोदया : प्लीज़ अब आप अपनी बात समाप्त करिये।

श्रीमती सुषमा स्वराज : विपक्ष सरकार के खिलाफ अपनी बात कहने के लिए और अपना विरोध दर्ज कराने के लिए इस हथियार का इस्तेमाल करता है। मैं आपके प्रति आभार प्रकट करने के लिए खड़ी हुई हूँ कि गिलोटीन डिमांडज़ पर कभी कट मोशन नहीं आते, परंतु आपने संविधान को तरजीह देते हुए हमारी बात को माना है और यह कटौती प्रस्ताव प्रस्तुत करने की अनुमति हमें दी है। मैं आपके प्रति आभार व्यक्त करती हूँ और यह कटौती प्रस्ताव मूव करती हूँ। ...(व्यवधान)

MADAM SPEAKER: I shall now put the cut motion no. 2, moved by Shrimati Sushma Swaraj, to the vote of the House.


SHRI HARIN PATHAK (AHMEDABAD EAST): We want Division.

MADAM SPEAKER: Let the Lobbies be cleared--

Now the lobbies have been cleared.

I shall now put the cut motion number 2, treated as moved by Shrimati Sushma Swaraj, to the vote of the House.

The question is:

“THAT THE DEMAND UNDER THE HEAD MINISTRY OF PETROLEUM AND NATURAL GAS (PA  177) BE REDUCED TO RE.1.

[Failure to formulate an alternative mechanism for petroleum products in order to ensure the prices of petrol, diesel and other petroleum products are not subjected to frequent hike. 2]”

The Lok Sabha divided:

DIVISION NO. 1**AYES****18.40 hrs.**

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Adsul, Shri Anandrao

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

Ajnala, Dr. Rattan Singh

* Anandan, Shri M.

Ananth Kumar, Shri

Angadi, Shri Suresh

Argal, Shri Ashok

Azad, Shri Kirti

Badal, Shrimati Harsimrat Kaur

Baghel, Shrimati Sarika Devendra Singh

Bais, Shri Ramesh

Basavaraj, Shri G. S.

Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Besra, Shri Devidhan

Bhagat, Shri Sudarshan

Bhaiya, Shri Shivraj

Biju, Shri P.K.

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chaudhary, Shri Jayant

* Voted through slip.

Chauhan, Shri Mahendrasinh P.
*Chauhan, Shri Prabhatsinh P.
*Chauhan, Shri Sanjay Singh
Chavan, Shri Harishchandra
Choudhary, Shri Bhudeo
Choudhary, Shri Nikhil Kumar
Chowdhury, Shri Bansa Gopal
Das, Shri Khagen
Das, Shri Ram Sundar
Deka, Shri Ramen
Deshmukh, Shri K.D.
*Devi, Shrimati Ashwamedh
Devi, Shrimati Rama
Dhotre, Shri Sanjay
Dhurve, Shrimati Jyoti
Dome, Dr. Ram Chandra
Dubey, Shri Nishikant
Gaddigoudar, Shri P.C.
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shri Varun
Gandhi, Shrimati Maneka
Ganeshamurthi, Shri A.
Gawali, Shrimati Bhavana Patil
Geete, Shri Anant Gangaram
*Ghubaya, Shri Sher Singh
Gohain, Shri Rajen
Gouda, Shri Shivarama
Gowda, Shri D.B. Chandre

* Voted through slip.

Gulshan, Shrimati Paramjit Kaur
*Haque, Sk. Saidul
*Hazari, Shri Maheshwar
Hegde, Shri Anant Kumar
Hussain, Shri Syed Shahnawaz
*Jadhao, Shri Prataprao Ganpatrao
Jaiswal, Dr. Sanjay
Jardosh, Shrimati Darshana
Jat, Shrimati Poonam Veljibhai
Jawale, Shri Haribhau
Jena, Shri Mohan
Jigajinagi, Shri Ramesh
Joshi, Dr. Murli Manohar
Joshi, Shri Kailash
Joshi, Shri Pralhad
Judev, Shri Dilip Singh
Kachhadia, Shri Naranbhai
Karunakaran, Shri P.
*Kashyap, Shri Virender
Kaswan, Shri Ram Singh
Kateel, Shri Nalin Kumar
*Kristappa, Shri N.
*Kumar, Shri Kaushalendra
Kumar, Shri P.
Kumar, Shri Virendra
Laguri, Shri Yashbant
Lingam, Shri P.
Mahajan, Shrimati Sumitra

* Voted through slip.

Mahato, Shri Baidyanath Prasad
Mahato, Shri Narahari
Mahtab, Shri B.
Majumdar, Shri Prasanta Kumar
Malik, Shri Sakti Mohan
*Mandal, Shri Mangani Lal
Manian, Shri O.S.
Manjhi, Shri Hari
Meghwal, Shri Arjun Ram
Mishra, Shri Govind Prasad
Misra, Shri Pinaki
Mohan, Shri P.C.
Mohapatra, Shri Sidhant
Munda, Shri Arjun
Munda, Shri Karia
Munde, Shri Gopinath
*Nagpal, Shri Devendra
Naik, Shri Shripad Yesso
Natarajan, Shri P.R.
Nishad, Capt. Jai Narain Prasad
Panda, Shri Baijayant
Panda, Shri Prabodh
Pandey, Kumari Saroj
Pandey, Shri Ravindra Kumar
Pangi, Shri Jayaram
Paranjpe, Shri Anand Prakash
*Paswan, Shri Kamlesh
Patasani, Dr. Prasanna Kumar

* Voted through slip.

Patel, Shri Devji M.
Patel, Shri Lalubhai Babubhai
Patel, Shri Nathubhai Gomanbhai
Patel, Shrimati Jayshreeben
Pathak, Shri Harin
Patil, Shri A.T. Nana
Patil, Shri C.R.
Patil, Shri Danve Raosaheb
Patle, Shrimati Kamla Devi
Potai, Shri Sohan
Purkayastha, Shri Kabindra
Raghavendra, Shri B.Y.
*Rajendran, Shri C.
Rajesh, Shri M.B.
*Ram, Shri Purnmasi
Ramshankar, Prof.
Rana, Shri Rajendrasinh
*Rao, Shri K. Narayan
Rao, Shri Nama Nageswara
Rathod, Shri Ramesh
Rathwa, Shri Ramsinh
Ray, Shri Bishnu Pada
*Ray, Shri Rudramadhab
*Reddy, Shri M. Venugopala
Riyan, Shri Baju Ban
Roy, Shri Arjun
Roy, Shri Mahendra Kumar
Roy, Shri Nripendra Nath

* Voted through slip.

Saha, Dr. Anup Kumar
*Sahu, Shri Chandu Lal
Sai, Shri Vishnu Dev
Sampath, Shri A.
Scindia, Shrimati Yashodhara Rajee
Semmalai, Shri S.
Sethi, Shri Arjun Charan
Shantha, Shrimati J.
Sharma, Shri Jagdish
Shukla, Shri Balkrishna Khanderao
Siddeshwara, Shri G.M.
Sidhu, Shri Navjot Singh
Singh, Dr. Bhola
Singh, Shri Ajit
Singh, Shri Bhoopendra
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Mahabali
Singh, Shri Murari Lal
Singh, Shri Pashupati Nath
Singh, Shri Pradeep Kumar
Singh, Shri Radha Mohan
Singh, Shri Rajiv Ranjan Singh alias Lalan
Singh, Shri Rajnath
Singh, Shri Rakesh
**Singh, Shri Sushil Kumar
Singh, Shri Uday
Singh, Shrimati Meena

* Corrected through slip for Ayes.

** Voted through slip.

Singh Deo, Shri Kalikesh Narayan

Sinha, Shri Shatrughan

Sinha, Shri Yashwant

*Sivaprasad, Dr. N.

Sivasami, Shri C.

Solanki, Dr. Kirit Premjibhai

*Solanki, Shri Dinubhai

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

Tandon, Shri Lalji

*Thakur, Shri Anurag Singh

Thambidurai, Dr. M.

Tomar, Shri Narendra Singh

*Toppo, Shri Joseph

*Tudu, Shri Laxman

Udasi, Shri Shivkumar

Vasava, Shri Mansukhbhai D.

Venugopal, Dr. P.

*Vishwanath Katti, Shri Ramesh

*Wakchaure, Shri Bhausahab Rajaram

*Wankhede, Shri Subhash Bapurao

Yadav, Prof. Ranjan Prasad

Yadav, Shri Dinesh Chandra

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Madhusudan

Yadav, Shri Sharad

* Voted through slip.

NOES

Aaron Rashid, Shri J.M.

Abdullah, Dr. Farooq

Adhikari, Shri Sisir

Adhikari, Shri Suwendu

*Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Ahmed, Shri Sultan

*Ajmal, Shri Badruddin

Alagiri, Shri M.K.

**Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Antony, Shri Anto

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Azharuddin, Mohammed

Baalu, Shri T.R.

'Baba', Shri K.C. Singh

Babbar, Shri Raj

Bahuguna, Shri Vijay

Bairwa, Shri Khiladi Lal

*Baite, Shri Thangso

Bajwa, Shri Pratap Singh

Baliram, Dr.

*Balram, Shri P.

* Voted through slip.

** Corrected through slip for Noes.

Bandyopadhyay, Shri Sudip
Banerjee, Kumari Mamata
Banerjee, Shri Ambica
Banerjee, Shri Kalyan
Bansal, Shri Pawan Kumar
Bapiraju , Shri K.
Barq, Dr. Shafiqur Rahman
*Basheer, Shri Mohammed E.T.
Bavalia, Shri Kunvarjibhai Mohanbhai
*Beg, Dr. Mirza Mehboob
Bhadana, Shri Avtar Singh
Bhagora, Shri Tara Chand
Bhoi, Shri Sanjay
Bhujbal, Shri Sameer
Bhuria, Shri Kanti Lal
Biswal, Shri Hemanand
Bwiswmuthiary, Shri Sansuma Khunggur
Chacko, Shri P.C.
*Chang, Shri C.M.
Chaudhary, Dr. Tushar
Chauhan, Shrimati Rajkumari
Chidambaram, Shri P.
Chinta Mohan, Dr.
Chitthan, Shri N.S.V.
Choudhry, Shrimati Shruti
Choudhury, Shri Abu Hasem Khan
Chowdhary, Shrimati Santosh
Chowdhury, Shri Adhir

* Voted through slip.

'Commando', Shri Kamal Kishor
Das, Shri Bhakta Charan
Dasmunsi, Shrimati Deepa
Dastidar, Dr. Kakoli Ghosh
De, Dr. Ratna
Deo, Shri V. Kishore Chandra
Deora, Shri Milind
Dhanapalan, Shri K. P.
*Dhruvanarayana, Shri R.
*Dias, Shri Charles
Dikshit, Shri Sandeep
Dutt, Shrimati Priya
Elangovan, Shri T.K.S.
Engti, Shri Biren Singh
Ering, Shri Ninong
Gaikwad, Shri Eknath Mahadeo
Gandhi, Shri Rahul
Gandhi, Shrimati Sonia
Gandhiselvan, Shri S.
Gavit, Shri Manikrao Hodlya
Ghatowar, Shri Paban Singh
Gogoi, Shri Dip
Guddu, Shri Premchand
Halder, Dr. Sucharu Ranjan
Handique, Shri B.K.
Haque, Shri Mohd. Asrarul
Hari, Shri Sabbam
Harsha Kumar, Shri G.V.
Hooda, Shri Deepender Singh

* Voted through slip.

Hussain, Shri Ismail
Islam, Sk. Nurul
Jagannath, Dr. Manda
Jagathrakshakan, Dr. S.
Jahan, Shrimati Kaisar
Jain, Shri Pradeep
Jaiswal, Shri Shriprakash
Jatua, Shri Choudhury Mohan
Jena, Shri Srikant
Jeyadurai, Shri S. R.
Jhansi Lakshmi, Shrimati Botcha
Jindal, Shri Naveen
Joshi, Dr. C.P.
Joshi, Shri Mahesh
Kalmadi, Shri Suresh
Kamal Nath, Shri
Kamat, Shri Gurudas
Kataria, Shri Lalchand
Kaur, Shrimati Preneet
*Kaypee, Shri Mohinder Singh
Khan, Shri Hassan
Khandela, Shri Mahadeo Singh
Kharge, Shri Mallikarjun
Khatgaonkar, Shri Bhaskarrao Bapurao Patil
Khatri, Dr. Nirmal
Khursheed, Shri Salman
Killi, Dr. Kruparani

* Voted through slip.

Kowase, Shri Marotrao Sainuji
Krishnasswamy, Shri M.
Kumar, Shri Ramesh
Kumari, Shrimati Chandresh
Kurup, Shri N. Peethambara
Lakshmi, Shrimati Panabaka
Madam, Shri Vikrambhai Arjanbhai
Mahant, Dr. Charan Das
Maharaj, Shri Satpal
Majhi, Shri Pradeep
Maken, Shri Ajay
Malik, Shri Jitender Singh
*Mandlik, Shri Sadashivrao Dadoba
Mani, Shri Jose K.
Maran, Shri Dayanidhi
*Marandi, Shri Babu Lal
Masram, Shri Basori Singh
Mcleod, Shrimati Ingrid
Meena, Shri Namu Narain
Meena, Shri Raghuvir Singh
Meghe, Shri Datta
Meghwal, Shri Bharat Ram
Meinya, Dr. Thokchom
*Mirdha, Dr. Jyoti
*Mishra, Shri Mahabal
Mitra, Shri Somen
Moily, Shri M. Veerappa
Mukherjee, Shri Pranab

* Voted through slip.

Muniyappa, Shri K.H.
Muttemwar, Shri Vilas
Naik, Dr. Sanjeev Ganesh
Napoleon, Shri D.
Naqvi, Shri Zafar Ali
Narah, Shrimati Ranee
Narayanasamy, Shri V.
Naskar, Shri Gobinda Chandra
*Natrajan, Kumari Meenakshi
Nirupam, Shri Sanjay
Noor, Kumari Mausam
Ola, Shri Sis Ram
Owaisi, Shri Asaduddin
*Pal, Shri Jagdambika
Pal, Shri Rajaram
Pala, Shri Vincent H.
Palanimanickam, Shri S.S.
Pandey, Dr. Vinay Kumar
*Pandey, Shri Gorakhnath
*Pandey, Shri Rakesh
Patel, Shri Dinsha
Patel, Shri Kishanbhai V.
Patel, Shri Praful
Patel, Shri Somabhai Gandadal Koli
Patil, Dr. Padmasinha Bajirao
Patil, Shri Sanjay Dina
Patil, Shri Pratik
Paul, Shri Tapas

* Voted through slip.

Pawar, Shri Sharad
Pilot, Shri Sachin
Prabhakar, Shri Ponnam
Pradhan, Shri Amarnath
Prasada, Shri Jitin
Punia, Shri P. L.
Purandeswari, Shrimati D.
*Radadiya, Shri Vitthalbhai Hansrajbhai
Raghavan, Shri M.K.
*Rahman, Shri Abdul
Rai, Shri Prem Das
Raja, Shri A.
Rajagopal, Shri L.
Raju, Shri M.M. Pallam
Rajukhedi, Shri Gajendra Singh
Ramachandran, Shri Mullappally
Ramasubbu, Shri S.S.
Rana, Shri Jagdish Singh
Rane, Shri Nilesh Narayan
Rao, Dr. K.S.
Rao, Shri Rayapati Sambasiva
Rawat, Shri Ashok Kumar
Rawat, Shri Harish
Reddy, Shri Anantha Venkatarami
Reddy, Shri Gutha Sukhender
Reddy, Shri K.J.S.P
Reddy, Shri K.R.G.
Reddy, Shri M. Raja Mohan

* Voted through slip.

Reddy, Shri M. Sreenivasulu
Reddy, Shri S. Jaipal
Reddy, Shri S.P.Y.
Reddy, Shri Y.S. Jagan Mohan
Roy, Prof. Saugata
*Roy, Shrimati Shatabdi
Ruala, Shri C.L.
Sahay, Shri Subodh Kant
Sai Prathap, Shri A.
Sangma, Kumari Agatha
Sanjoy, Shri Takam
Sardinha, Shri Francisco Cosme
Satyanarayana, Shri Sarvey
*Sayeed, Shri Hamdullah
Scindia, Shri Jyotiraditya M.
Selja, Kumari
Shanavas, Shri M.I.
Sharma, Dr. Arvind Kumar
Sharma, Shri Madan Lal
Shetkar, Shri Suresh Kumar
Shinde, Shri Sushilkumar
Shivkumar, Shri K. alias J.K. Ritheesh
Sibal, Shri Kapil
Singh, Chaudhary Lal
Singh, Dr. Sanjay
Singh, Kunwar R.P.N.
Singh, Rao Inderjit

* Voted through slip.

Singh, Shri Dhananjay
Singh, Shri Gopal
Singh, Shri Ijyaraj
Singh, Shri Jitendra
*Singh, Shri N. Dharam
Singh, Shri Ratan
Singh, Shri Ravneet
Singh, Shri Sukhdev
Singh, Shri Uday Pratap
Singh, Shri Vijay Bahadur
Singh, Shri Virbhadra
Singh, Rajkumari Ratna
Singh, Shrimati Rajesh Nandini
Singla, Shri Vijay Inder
Siricilla, Shri Rajaiah
Solanki, Shri Bharatsinh
Soren, Shri Shibu
*Sudhakaran, Shri K.
Sugavanam, Shri E.G.
Suklabaidya, Shri Lalit Mohan
Sule, Shrimati Supriya
Suman, Shri Kabir
Suresh, Shri Kodikkunnil
Tagore, Shri Manicka
Tamta, Shri Pradeep
*Tandon, Shrimati Annu
*Tanwar, Shri Ashok

* Voted through slip.

Taviad, Dr. Prabha Kishor
Taware, Shri Suresh Kashinath
Tewari, Shri Manish
Thakor, Shri Jagdish
Thamaraiselvan, Shri R.
Tharoor, Dr. Shashi
Thirumaavalavan, Shri Thol
Thomas, Prof. K.V.
Thomas, Shri P.T.
Tirath, Shrimati Krishna
Tiwari , Shri Bhisma Shankar alias Kushal
Trivedi, Shri Dinesh
Upadhyay, Shrimati Seema
Vardhan, Shri Harsh
Venugopal, Shri D.
*Venugopal, Shri K.C.
Verma, Shri Sajjan
Verma, Shri Beni Prasad
Vijayan, Shri A.K.S.
Vishwanath, Shri Adagooru H.
*Viswanathan, Shri P.
Vivekanand, Dr. G.
Vundavalli, Shri Aruna Kumar
Vyas, Dr. Girija
Wasnik, Shri Mukul
Yadav, Shri Arun
Yadav, Shri Anjankumar M.

*Yadav, Shri Om Prakash

Yaskhi, Shri Madhu Goud

* Voted through slip.

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 162

Noes: 246

The motion was negatived.

MADAM SPEAKER: I shall now put Cut Motion No.1 in respect of Demands for Grants of the Ministry of Petroleum and Natural Gas to the vote of the House.

* **Ayes** 162 + S/Shri C. Rajendran, M.Anandan, Sk Saidul Haque S/Shri Mangni Lal Mandal, Sushil Kumar Singh, Sanjay Singh Chauhan, K. Narayana Rao, Rudramadhab Ray, A. Ganeshmurthi, Shrimati Ashwamedh Devi, S/Shri M. Venugopala Reddy, Hari Majhi, Subhash Bapurao Wankhede, Purnmashi Ram, N. Kristappa, Devendra Nagpal, Kamlesh Paswan, Laxman Tudu, Bhausahab Rajaram Wakchaure, Kaushalendra Kumar, Maheshwar Hazari, Sher Singh Ghubaya, Josheph Toppo, Virender Kashyap, Ramesh Vishwanath Katti, Anurag Singh Thakur, Dinubhai Solanki, Prabhatsinh P. Solanki, Pashupati Nath Singh and Chandu Lal Sahu = 192

Noes 246 + S/Shri Hamdullah Sayeed, Ashok Tanwar, P. Balram, Mahabal Mishra, P. Vishwanathan, Shrimati Annu Tandon, Kumari Meenakshi Natrajan, Dr. Jyoti Mirdha S/Shri Vitthalbhai Hansrajbhai Radadiya, R. Dhruva Narayana, K. Sudhakaran, Adhi Sankar, Abdul Rahman, Shrimati Shatabdi Roy, Shri Babu Lal Marandi, Dr. Mirza Mehbob Beg S/Shri Jagdambika Pal, N. Dharam Singh, Mohammad E.T. Basheer, Charles Dias, Mohinder Singh Kaypee, K.C. Venugopal, C.M. Chang, Thangso Baite, Gorakhnath Pandey, Sadashivrao Dadoba Mandik, Badruddin Ajmal, Rakesh Pandey, Jagdanand Singh and Shri. S. Alagiri = 276.

The Lobbies are already cleared.

The question is:

“THAT THE DEMAND UNDER THE HEAD MINISTRY OF PETROLEUM AND NATURAL GAS (PAGE 177) BE REDUCED TO RE.1.

[Failure to formulate and implement a proper policy so that prices of petroleum products are not needed to be raised repeatedly.” (1)]

SOME HON. MEMBERS: We want Division.

MADAM SPEAKER: The Lobbies are already cleared.

Hon. Members, the Secretary-General shall explain the voting system through automatic vote recording machine.

SECRETARY-GENERAL: Kind attention of the hon. Members is invited to the following points in the operation of the Automatic Vote Recording System:-

1. Before a Division starts, every hon. Member should occupy his or her own seat and operate the system from that seat only.
2. As may kindly be seen, the “red bulbs above display boards” on either side of hon. Speaker’s Chair are already glowing. This means the voting system has been activated.
3. For voting, please press the following two buttons simultaneously immediately after sounding of first gong, that is,

One “Red” button in front of the hon. Member on the head phone plate and

Also

Any one of the following buttons fixed on the top of desk of seats:

Ayes	-	Green colour
Noes	-	Red colour
Abstain	-	Yellow colour

4. It is essential to keep both the buttons pressed till the second gong sound is heard and the red bulbs are “off”.

IMPORTANT: The hon. Members may please note that the vote will not be registered if both buttons are not kept pressed simultaneously till the sounding of the second gong.

5. Please do not press the amber button (P) during Division.
6. Hon. Members can actually “see” their vote on display Boards and on their desk unit.
7. In case their vote is not registered, they may call for voting through the slips.

MADAM SPEAKER: I shall now again put the Cut Motion No.1 in respect of Demands for Grants of the Ministry of Petroleum and Natural Gas to the vote of the House.

The question is:

“THAT THE DEMAND UNDER THE HEAD MINISTRY OF PETROLEUM AND NATURAL GAS (PAGE 177) BE REDUCED TO RE.1.

[Failure to formulate and implement a proper policy so that prices of petroleum products are not needed to be raised repeatedly.” (1)]

The Lok Sabha divided:

MADAM SPEAKER: Hon. Members, there has been some technical fault with the machine. Now, I am told that it is in order. We will again have the Division.



SHRI PAWAN KUMAR BANSAL: Madam, since this system is not working due to some mal-functioning of the machine, I would suggest, subject to the approval of the House, that if all the other cut motions are put to vote in one lot and that too by the distribution of slips, then we may put all the cut motions in one go... (*Interruptions*) We are prepared for anything. I am only suggesting this. Otherwise, it will go up to 12 in the night.

SHRI PRANAB MUKHERJEE: Madam, there can be a practical solution to this. Somehow or the other the machine is not working. But one vote has been recorded and it has been clearly demonstrated. The numbers have come through that vote. We can do it with the slips, of course, correction always takes place. Therefore, I would like to suggest that what the hon. Minister of Parliamentary Affairs has suggested should be agreed to by the House. I would request the hon. Leader of Opposition and the other Leaders to respond to it positively so that we can finish this exercise in time.

19.00 hrs.

SHRIMATI SUSHMA SWARAJ : I am responding it positively Pranab *da*.

अध्यक्ष महोदया, चूंकि मशीन काम नहीं कर रही है और डिवीजन होना है, इसलिए जैसे संसदीय कार्य मंत्री ने कहा है कि आप बाकी सारी डिमांड्स इकट्ठी करके वोट करवा दीजिए और स्लिप दे दीजिए जो आपके पास आ जाएंगी। लेकिन वोटिंग कम्प्लीट करवाइए।... (व्यवधान)

MADAM SPEAKER: I think, the House agrees with this.

SEVERAL HON. MEMBERS: Yes.

MADAM SPEAKER: Thank you so much. We will distribute the slips.

The Lok Sabha divided :



DIVISION NO. 2**AYES****19.25 hrs.**

Acharia, Shri Basu Deb

Aditya Nath, Yogi

Adsul, Shri Anandrao

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj G.

Ajnala, Dr. Rattan Singh

Anandan, Shri M.

Ananth Kumar, Shri

Angadi, Shri Suresh

Argal, Shri Ashok

Azad, Shri Kirti

Babar, Shri Gajanan D.

Badal, Shrimati Harsimrat Kaur

Baghel, Shrimati Sarika Devendra Singh

Bais, Shri Ramesh

Basavaraj, Shri G. S.

Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Besra, Shri Devidhan

Bhagat, Shri Sudarshan

Bhaiya, Shri Shivraj

Biju, Shri P.K.

Bundela, Shri Jitendra Singh

Chakravarty, Shrimati Bijoya

Chaudhary, Shri Jayant

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chauhan, Shri Sanjay Singh
Chavan, Shri Harishchandra
Choudhary, Shri Bhudeo
Choudhary, Shri Nikhil Kumar
Chowdhury, Shri Bansa Gopal
Das, Shri Khagen
Das, Shri Ram Sundar
Dasgupta, Shri Gurudas
Deka, Shri Ramen
Deshmukh, Shri K.D.
Devi, Shrimati Ashwamedh
Devi, Shrimati Rama
Dhotre, Shri Sanjay
Dhurve, Shrimati Jyoti
Dome, Dr. Ram Chandra
Dubey, Shri Nishikant
Dudhgaonkar, Shri Ganeshrao Nagorao
Gaddigoudar, Shri P.C.
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shri Varun
Gandhi, Shrimati Maneka
Ganeshamurthi, Shri A.
Gawali, Shrimati Bhavana Patil
Geete, Shri Anant Gangaram
Ghubaya, Shri Sher Singh
Gohain, Shri Rajen
Gouda, Shri Shivarama
Gowda, Shri D.B. Chandre
Gulshan, Shrimati Paramjit Kaur

Haque, Sk. Saidul
Hazari, Shri Maheshwar
Hegde, Shri Anant Kumar
Hussain, Shri Syed Shahnawaz
Jadhao, Shri Prataprao Ganpatrao
Jaiswal, Dr. Sanjay
Jardosh, Shrimati Darshana
Jat, Shrimati Poonam Veljibhai
Jawale, Shri Haribhau
Jena, Shri Mohan
Jigajinagi, Shri Ramesh
Joshi, Dr. Murl Manohar
Joshi, Shri Kailash
Joshi, Shri Pralhad
Judev, Shri Dilip Singh
Kachhadia, Shri Naranbhai
Karunakaran, Shri P.
Kashyap, Shri Virender
Kaswan, Shri Ram Singh
Kateel, Shri Nalin Kumar
Kristappa, Shri N.
Kumar, Shri Kaushalendra
Kumar, Shri P.
Kumar, Shri Virendra
Laguri, Shri Yashbant
Lingam, Shri P.
Mahajan, Shrimati Sumitra
Mahato, Shri Baidyanath Prasad

Mahato, Shri Narahari
Mahtab, Shri B.
Majumdar, Shri Prasanta Kumar
Malik, Shri Sakti Mohan
Mandal, Shri Mangani Lal
Manian, Shri O.S.
Manjhi, Shri Hari
Meena, Dr. Kirodi Lal
Meghwal, Shri Arjun Ram
Mishra, Shri Govind Prasad
Misra, Shri Pinaki
Mohan, Shri P.C.
Mohapatra, Shri Sidhant
Munda, Shri Arjun
Munda, Shri Karia
Munde, Shri Gopinath
Nagpal, Shri Devendra
Naik, Shri Shripad Yesso
Narayanrao, Shri Sonawane Pratap
Natarajan, Shri P.R.
Nishad, Capt. Jai Narain Prasad
Panda, Shri Baijayant
Panda, Shri Prabodh
Pandey, Kumari Saroj
Pandey, Shri Ravindra Kumar
Pangi, Shri Jayaram
Paranjpe, Shri Anand Prakash
Paswan, Shri Kamlesh
Patasani, Dr. Prasanna Kumar

Patel, Shri Devji M.
Patel, Shri Lalubhai Babubhai
Patel, Shri Nathubhai Gomanbhai
Patel, Shrimati Jayshreeben
Pathak, Shri Harin
Patil, Shri A.T. Nana
Patil, Shri C.R.
Patil, Shri Danve Raosaheb
Patle, Shrimati Kamla Devi
Potai, Shri Sohan
Pradhan, Shri Nityananda
Purkayastha, Shri Kabindra
Raghavendra, Shri B.Y.
Rajendran, Shri C.
Rajesh, Shri M.B.
Ram, Shri Purnmasi
Ramshankar, Prof.
Rana, Shri Rajendrasinh
Rao, Shri K. Narayan
Rao, Shri Nama Nageswara
Rathod, Shri Ramesh
Rathwa, Shri Ramsinh
Ray, Shri Bishnu Pada
Ray, Shri Rudramadhab
Reddy, Shri M. Venugopala
Riyan, Shri Baju Ban
Roy, Shri Arjun
Roy, Shri Mahendra Kumar
Roy, Shri Nripendra Nath

Saha, Dr. Anup Kumar
Sahu, Shri Chandu Lal
Sai, Shri Vishnu Dev
Sampath, Shri A.
Scindia, Shrimati Yashodhara Rajee
Semmalai, Shri S.
Sethi, Shri Arjun Charan
Shantha, Shrimati J.
Sharma, Shri Jagdish
Shukla, Shri Balkrishna Khanderao
Siddeshwara, Shri G.M.
Sidhu, Shri Navjot Singh
Singh, Dr. Bhola
Singh, Shri Ajit
Singh, Shri Bhoopendra
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Mahabali
Singh, Shri Murari Lal
Singh, Shri Pashupati Nath
Singh, Shri Pradeep Kumar
Singh, Shri Radha Mohan
Singh, Shri Rajiv Ranjan Singh alias Lalan
Singh, Shri Rajnath
Singh, Shri Rakesh
Singh, Shri Sushil Kumar
Singh, Shri Uday
Singh, Shrimati Meena
Singh Deo, Shri Kalikesh Narayan

Sinha, Shri Shatrughan
Sinha, Shri Yashwant
Sivaprasad, Dr. N.
Sivasami, Shri C.
Solanki, Dr. Kirit Premjibhai
Solanki, Shri Dinubhai
Sugumar, Shri K.
Sushant, Dr. Rajan
Swamy, Shri Janardhana
Swaraj, Shrimati Sushma
Tandon, Shri Lalji
Tarai, Shri Bibhu Prasad
Thakur, Shri Anurag Singh
Thambidurai, Dr. M.
Tirkey, Shri Manohar
Tomar, Shri Narendra Singh
Toppo, Shri Joseph
Tudu, Shri Laxman
Udasi, Shri Shivkumar
Vasava, Shri Mansukhbhai D.
Venugopal, Dr. P.
Vishwanath Katti, Shri Ramesh
Wakchaure, Shri Bhausahab Rajaram
Wankhede, Shri Subhash Bapurao
Yadav, Prof. Ranjan Prasad
Yadav, Shri Dinesh Chandra
Yadav, Shri Hukmadeo Narayan
Yadav, Shri Madhusudan
Yadav, Shri Sharad

NOES

Aaron Rashid, Shri J.M.

Abdullah, Dr. Farooq

Adhikari, Shri Sisir

Adhikari, Shri Suwendu

Adhi Sankar, Shri

Agarwal, Shri Jai Prakash

Ahamed, Shri E.

Ahmed, Shri Sultan

Ajmal, Shri Badruddin

Alagiri, Shri M.K.

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Antony, Shri Anto

Aron, Shri Praveen Singh

Awale, Shri Jaywant Gangaram

Azharuddin, Mohammed

Baalu, Shri T.R.

'Baba', Shri K.C. Singh

Babbar, Shri Raj

Bahuguna, Shri Vijay

Bairwa, Shri Khiladi Lal

Baite, Shri Thangso

Bajwa, Shri Pratap Singh

Baliram, Dr.

Balram, Shri P.

Bandyopadhyay, Shri Sudip

Banerjee, Kumari Mamata

Banerjee, Shri Ambica

Banerjee, Shri Kalyan
Bansal, Shri Pawan Kumar
Bapiraju , Shri K.
Barq, Dr. Shafiqur Rahman
Basheer, Shri Mohammed E.T.
Bavalia, Shri Kunvarjibhai Mohanbhai
Beg, Dr. Mirza Mehboob
Bhadana, Shri Avtar Singh
Bhagora, Shri Tara Chand
Bhoi, Shri Sanjay
Bhujbal, Shri Sameer
Bhuria, Shri Kanti Lal
Biswal, Shri Hemanand
Bwiswmuthiary, Shri Sansuma Khunggur
Chacko, Shri P.C.
Chang, Shri C.M.
Chaudhary, Dr. Tushar
Chaudhary, Shri Arvind Kumar
Chauhan, Shri Dara Singh
Chauhan, Shrimati Rajkumari
Chidambaram, Shri P.
Chinta Mohan, Dr.
Chitthan, Shri N.S.V.
Choudhary, Shri Harish
Choudhry, Shrimati Shruti
Choudhury, Shri Abu Hasem Khan
Chowdhary, Shrimati Santosh
Chowdhury, Shri Adhir
'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan
Dasmunsi, Shrimati Deepa
Dastidar, Dr. Kakoli Ghosh
Davidson, Shrimati J. Helen
De, Dr. Ratna
Deo, Shri V. Kishore Chandra
Deora, Shri Milind
Dhanapalan, Shri K. P.
Dhruvanarayana, Shri R.
Dias, Shri Charles
Dikshit, Shri Sandeep
Dutt, Shrimati Priya
Elangovan, Shri T.K.S.
Engti, Shri Biren Singh
Ering, Shri Ninong
Gadhvi, Shri Mukesh Bhairavdanji
Gaikwad, Shri Eknath Mahadeo
Gandhi, Shri Rahul
Gandhi, Shrimati Sonia
Gandhiselvan, Shri S.
Gavit, Shri Manikrao Hodlya
Ghatowar, Shri Paban Singh
Gogoi, Shri Dip
Guddu, Shri Premchand
Halder, Dr. Sucharu Ranjan
Handique, Shri B.K.
Haque, Shri Mohd. Asrarul
Hari, Shri Sabbam
Harsha Kumar, Shri G.V.

Hasan, Shrimati Tabassum
Hooda, Shri Deepender Singh
Hussain, Shri Ismail
Islam, Sk. Nurul
Jadhav, Shri Baliram
Jagannath, Dr. Manda
Jagathrakshakan, Dr. S.
Jahan, Shrimati Kaisar
Jain, Shri Pradeep
Jaiswal, Shri Gorakh Prasad
Jaiswal, Shri Shriprakash
Jatua, Shri Choudhury Mohan
Jena, Shri Srikant
Jeyadurai, Shri S. R.
Jhansi Lakshmi, Shrimati Botcha
Jindal, Shri Naveen
Joshi, Dr. C.P.
Joshi, Shri Mahesh
Kalmadi, Shri Suresh
Kamal Nath, Shri
Kamat, Shri Gurudas
Karwaria, Shri Kapil Muni
Kataria, Shri Lalchand
Kaur, Shrimati Preneet
Kaypee, Shri Mohinder Singh
Khan, Shri Hassan
Khandela, Shri Mahadeo Singh
Kharge, Shri Mallikarjun
Khatgaonkar, Shri Bhaskarrao Bapurao Patil

Khatri, Dr. Nirmal
Khursheed, Shri Salman
Killi, Dr. Kruparani
Kowase, Shri Marotrao Sainuji
Krishnasswamy, Shri M.
Kumar, Shri Ramesh
Kumari, Shrimati Chandresh
Kurup, Shri N. Peethambara
Lakshmi, Shrimati Panabaka
Madam, Shri Vikrambhai Arjanbhai
Mahant, Dr. Charan Das
Maharaj, Shri Satpal
Majhi, Shri Pradeep
Maken, Shri Ajay
Malik, Shri Jitender Singh
Mandlik, Shri Sadashivrao Dadoba
Mani, Shri Jose K.
Maran, Shri Dayanidhi
Marandi, Shri Babu Lal
Masram, Shri Basori Singh
Mcleod, Shrimati Ingrid
Meena, Shri Namonarain
Meena, Shri Raghuvir Singh
Meghe, Shri Datta
Meghwal, Shri Bharat Ram
Meinya, Dr. Thokchom
Mirdha, Dr. Jyoti
Mishra, Shri Mahabal
Mitra, Shri Somen

Moily, Shri M. Veerappa
Mukherjee, Shri Pranab
Muniyappa, Shri K.H.
Mutterwar, Shri Vilas
Nagar, Shri Surendra Singh
Naik, Dr. Sanjeev Ganesh
Napoleon, Shri D.
Naqvi, Shri Zafar Ali
Narah, Shrimati Ranee
Narayanasamy, Shri V.
Naskar, Shri Gobinda Chandra
Natrajan, Kumari Meenakshi
Nirupam, Shri Sanjay
Noor, Kumari Mausam
Ola, Shri Sis Ram
Owaisi, Shri Asaduddin
Pal, Shri Jagdambika
Pal, Shri Rajaram
Pala, Shri Vincent H.
Palanimanickam, Shri S.S.
Pandey, Dr. Vinay Kumar
Pandey, Shri Gorakhnath
Pandey, Shri Rakesh
Patel, Shri Deoraj Singh
Patel, Shri Dinsha
Patel, Shri Kishanbhai V.
Patel, Shri Praful
Patel, Shri Somabhai Gandadal Koli
Patil, Dr. Padmasinha Bajirao

Patil, Shri Sanjay Dina
Patil, Shri Pratik
Paul, Shri Tapas
Pawar, Shri Sharad
Pilot, Shri Sachin
Prabhakar, Shri Ponnamm
Pradhan, Shri Amarnath
Prasada, Shri Jitin
Punia, Shri P. L.
Purandeswari, Shrimati D.
Radadiya, Shri Vitthalbhai Hansrajbhai
Raghavan, Shri M.K.
Rahman, Shri Abdul
Rai, Shri Prem Das
Raja, Shri A.
Rajagopal, Shri L.
Rajbhar, Shri Ramashankar
Raju, Shri M.M. Pallam
Rajukhedi, Shri Gajendra Singh
Ramachandran, Shri Mullappally
Ramasubbu, Shri S.S.
Rana, Shri Jagdish Singh
Rana, Shri Kadir
Rane, Shri Nilesh Narayan
Rao, Dr. K.S.
Rao, Shri Rayapati Sambasiva
Rawat, Shri Ashok Kumar
Rawat, Shri Harish
Reddy, Shri Anantha Venkatarami

Reddy, Shri Gutha Sukhender
Reddy, Shri K.J.S.P
Reddy, Shri K.R.G.
Reddy, Shri M. Raja Mohan
Reddy, Shri M. Sreenivasulu
Reddy, Shri S. Jaipal
Reddy, Shri S.P.Y.
Reddy, Shri Y.S. Jagan Mohan
Roy, Prof. Saugata
Roy, Shrimati Shatabdi
Ruala, Shri C.L.
Sahay, Shri Subodh Kant
Sai Prathap, Shri A.
Sangma, Kumari Agatha
Sanjoy, Shri Takam
Sardinha, Shri Francisco Cosme
Satyanarayana, Shri Sarvey
Sayeed, Shri Hamdullah
Scindia, Shri Jyotiraditya M.
Selja, Kumari
Shanavas, Shri M.I.
Sharma, Dr. Arvind Kumar
Sharma, Shri Madan Lal
Shetkar, Shri Suresh Kumar
Shinde, Shri Sushilkumar
Shivkumar, Shri K. alias J.K. Ritheesh
Sibal, Shri Kapil
Singh, Chaudhary Lal
Singh, Dr. Sanjay

Singh, Kunwar R.P.N.
Singh, Rao Inderjit
Singh, Shri Dhananjay
Singh, Shri Gopal
Singh, Shri Ijyaraj
Singh, Shri Jitendra
Singh, Shri N. Dharam
Singh, Shri Ratan
Singh, Shri Ravneet
Singh, Shri Sukhdev
Singh, Shri Uday Pratap
Singh, Shri Vijay Bahadur
Singh, Shri Virbhadra
Singh, Rajkumari Ratna
Singh, Shrimati Rajesh Nandini
Singla, Shri Vijay Inder
Siricilla, Shri Rajaiah
Solanki, Shri Bharatsinh
Soren, Shri Shibu
Sudhakaran, Shri K.
Sugavanam, Shri E.G.
Suklabaidya, Shri Lalit Mohan
Sule, Shrimati Supriya
Suman, Shri Kabir
Suresh, Shri Kodikkunnil
Tagore, Shri Manicka
Tamta, Shri Pradeep
Tandon, Shrimati Annu
Tanwar, Shri Ashok

Taviad, Dr. Prabha Kishor
Taware, Shri Suresh Kashinath
Tewari, Shri Manish
Thakor, Shri Jagdish
Thamaraiselvan, Shri R.
Tharoor, Dr. Shashi
Thirumaavalavan, Shri Thol
Thomas, Prof. K.V.
Thomas, Shri P.T.
Tirath, Shrimati Krishna
Tiwari , Shri Bhisma Shankar alias Kushal
Trivedi, Shri Dinesh
Upadhyay, Shrimati Seema
Vardhan, Shri Harsh
Venugopal, Shri D.
Venugopal, Shri K.C.
Verma, Shri Sajjan
Verma, Shri Beni Prasad
Vijayan, Shri A.K.S.
Vishwanath, Shri Adagooru H.
Viswanathan, Shri P.
Vivekanand, Dr. G.
Vundavalli, Shri Aruna Kumar
Vyas, Dr. Girija
Wasnik, Shri Mukul
Yadav, Shri Arun
Yadav, Shri Anjankumar M.
Yadav, Shri Om Prakash
Yaskhi, Shri Madhu Goud

MADAM SPEAKER: Hon. Members, kindly take your seats.

The result of the Division is:

Ayes : 201

Noes : 289

The motion was negatived.

MADAM SPEAKER: The Cut Motion No.1 treated as moved by Shri Gurudas Dasgupta to Demand No. 72 is negatived.

I shall now put all the other Cut Motions together, which have been treated as moved, to the vote of the House.

All the cut motions were put and negatived.

19.26 hrs.

**SUBMISSION OF OUTSTANDING DEMANDS TO VOTE
OF THE HOUSE**

GUILLOTINE

MADAM SPEAKER: I shall now put the Outstanding Demands for Grants relating to the Ministries/Departments to the vote of the House.

The question is:

“That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 2011, in respect of the heads of Demands entered in the second column thereof, against:-

- (1) Demand Nos. 1 to 3 relating to Ministry of Agriculture
- (2) Demand Nos. 4 and 5 relating to Department of Atomic Energy;
- (3) Demand Nos. 6 to 8 relating to Ministry of Chemicals and Fertilizers;
- (4) Demand No.9 relating to Ministry of Civil Aviation;
- (5) Demand No. 10 relating to Ministry of Coal;
- (6) Demand Nos. 11 and 12 relating to Ministry of Commerce and Industry;
- (7) Demand Nos. 13 to 15 relating to Ministry of Communications and Information Technology;
- (8) Demand Nos. 16 and 17 relating to Ministry of Consumer Affairs, Food and Public Distribution;
- (9) Demand No.18 relating to Ministry of Corporate Affairs;
- (10) Demand No. 19 relating to Ministry of Culture;
- (11) Demand Nos. 20 to 27 relating to Ministry of Defence;
- (12) Demand No.28 relating to Ministry of Development of North Eastern Region;
- (13) Demand No.29 relating to Ministry of Earth Sciences;
- (14) Demand No.30 relating to Ministry of Environment and Forests;
- (15) Demand Nos. 32, 33, 35, 36 and 38 to 44 relating to Ministry of Finance;
- (16) Demand No.45 relating to Ministry of Food Processing Industries;

- (17) Demand Nos. 46 to 48 relating to Ministry of Health and Family Welfare;
- (18) Demand Nos. 49 and 50 relating to Ministry of Heavy Industries and Public Enterprises;
- (19) Demand Nos. 51 to 55 and 95 to 99 relating to Ministry of Home Affairs;
- (20) Demand No. 56 relating to Ministry of Housing and Urban Poverty Alleviation;
- (21) Demand Nos. 57 and 58 relating to Ministry of Human Resource Development;
- (22) Demand No. 59 relating to Ministry of Information and Broadcasting;
- (23) Demand No. 60 relating to Ministry of Labour and Employment;
- (24) Demand Nos. 61 and 62 relating to Ministry of Law and Justice;
- (25) Demand No. 64 relating to Ministry of Micro, Small and Medium Enterprises;
- (26) Demand No. 65 relating to Ministry of Mines;
- (27) Demand No. 66 relating to Ministry of Minority Affairs;
- (28) Demand No. 67 relating to Ministry of New and Renewable Energy;
- (29) Demand No. 68 relating to Ministry of Overseas Indian Affairs;
- (30) Demand No. 69 relating to Ministry of Panchayati Raj;
- (31) Demand No. 70 relating to Ministry of Parliamentary Affairs;
- (32) Demand No. 71 relating to Ministry of Personnel, Public Grievances and Pensions;
- (33) Demand No. 72 relating to Ministry of Petroleum and Natural Gas;
- (34) Demand No. 73 relating to Ministry of Planning;
- (35) Demand No. 74 relating to Ministry of Power;
- (36) Demand No. 76 relating to Lok Sabha;
- (37) Demand No. 77 relating to Rajya Sabha;
- (38) Demand No. 79 relating to Secretariat of the Vice-President;
- (39) Demand No. 80 relating to the Ministry of Road Transport and Highways;
- (40) Demand Nos. 84 to 86 relating to Ministry of Science and Technology;
- (41) Demand No. 87 relating to Ministry of Shipping;
- (42) Demand No. 88 relating to Ministry of Social Justice and Empowerment;
- (43) Demand No. 89 relating to Department of Space;
- (44) Demand No. 90 relating to Ministry of Statistics and Programme Implementation;
- (45) Demand No. 91 relating to Ministry of Steel;
- (46) Demand No. 92 relating to Ministry of Textiles;

- (47) Demand No. 93 relating to Ministry of Tourism;
- (48) Demand Nos. 100 to 102 relating to Ministry of Urban Development;
- (49) Demand No. 103 relating to the Ministry of Water Resources;
- (50) Demand No. 104 relating to Ministry of Women and Child Development; and
- (51) Demand No. 105 relating to Ministry of Youth Affairs and Sports.

The motion was adopted

MADAM SPEAKER: The Outstanding Demands for Grants relating to the Ministries/Departments are voted.

19.34 hrs.

APPROPRIATION (NO.2) BILL, 2010*

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, I beg to move for leave to introduce a Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2010-2011.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2010-2011.”

The motion was adopted.

SHRI PRANAB MUKHERJEE: Madam, I introduce** the Bill.

MADAM SPEAKER: The Minister may now move that the Bill be taken into consideration.

SHRI PRANAB MUKHERJEE: Madam, I beg to move**:

“That the Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2010-2011 be taken into consideration.”

MADAM SPEAKER: The question is:

“That the Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2010-2011 be taken into consideration.”

The motion was adopted.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 27.04.2010.

** Introduced and moved with the recommendation of the President.

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.


The question is:

“That clauses 2 to 4 stand part of the Bill.”

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

The Schedule was added to the Bill.

 *Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

MADAM SPEAKER: The Minister may now move that the Bill be passed.

SHRI PRANAB MUKHERJEE: I beg to move:

“That the Bill be passed.”

MADAM SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

MADAM SPEAKER: Now, the Lobbies may be opened.

The House stands adjourned to meet tomorrow, the 28th April, 2010 at 11 a.m.

19.36 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, April 28, 2010/Vaisakha 8, 1932 (Saka).

